

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 186 of 2024.**

IN THE MATTER OF:

Free Press Journal News Item dated 17/01/2024 :

Titled “Sanjay Gandhi National Park faces threat as BMC plans to divert forest land for Bridge reconstruction.”

ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO.1

PAPERBOOK

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ADVOCATE FOR RESPONDENT NO. 1 -

ABHIKALP PRATAPSINGH

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THROUGH

AP Singh

ABHIKALP PRATAP SINGH

Advocate for Respondent No. 1

62, Ground Floor, Todarmal Road,

Bengali Market, Mandi House, Delhi – 110001

M-9999-770795, Email: abhikalp@outlook.com

Dated: 14.04.2025

Place: New Delhi.

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 186 of 2024.**

IN THE MATTER OF:

SUO MOTO based on Free Press Journal News Item dated 17.01.2024
*Titled "Sanjay Gandhi National Park faces threat as BMC plans to divert
forest land for Bridge reconstruction."*

With

1. Municipal Commissioner, Brihanmumbai Municipal Corporation
2. Principal Chief Conservator of Forest (HoFF), Maharashtra
3. Chief Wildlife Warden, Maharashtra
4. District Collector/District Magistrate, Thane
5. District Collector/District Magistrate, Mumbai Suburban

.....
Respondent

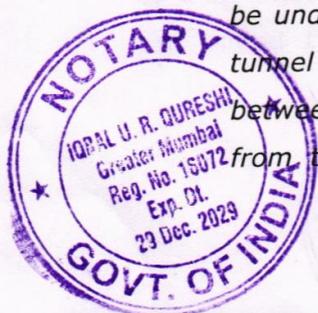
**ADDITIONAL AFFIDAVIT ON BEHALF OF BRIHANMUMBAI MUNICIPAL
CORPORATION I.E. RESPONDENT NO. 1 TO BRING ON RECORD
ADDITIONAL FACTS AND DOCUMENTS**

I Uttam Vishvanath Shrote, Age 57 years, currently serving as Chief Engineer (Bridges) in Brihanmumbai Municipal Corporation, Maharashtra, with office address Engineering Hub Building, Brihanmumbai Municipal Corporation, Worli, Mumbai-400 018, do hereby solemnly affirm and state as follows:

1. I have been authorized by Municipal Commissioner, Brihanmumbai Municipal Corporation, Maharashtra, to file this affidavit on behalf of Respondent No. 1 Corporation. I am well acquainted with the facts of the case as per records and as such authorized and competent to swear the affidavit on behalf of the Respondent No. 1 before this Hon'ble Tribunal.

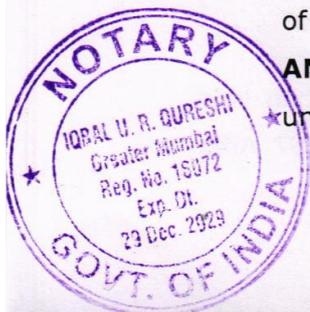


2. At the outset, it is submitted that the Respondent No. 1 has earlier filed Reply dated 18.03.2024 and dated 13.11.2024 to the contentions raised in the news article published in Free Press Journal dated 17.01.2024 which is subject matter of this Suo-Moto case.
3. By an order dated 26.03.2025, this Hon'ble Tribunal had directed the Respondent No. 1 to place on record all the necessary final permission and the requisite reports.
4. It is to submit here that the Goregaon Mulund Link Road (GMLR) is an underground Road proposed through Tunnels to be drilled by Tunnel Boring Machines (TBMs). The Tunnels will be bored below the SGNP at depth ranging from 20 M to 160 M without any sort of surface disturbances.
5. The Respondent No. 1 has carried out various Studies through Consultants and other Environmental Expert Organizations. These Reports pertaining to Engineering Surveys, Geo-Technical Investigations, Environmental Impact Assessment, Ground water Simulation, Biodiversity Studies were submitted to IIT Bombay for their Review. IIT Bombay vide Report dated 12th December 2023 has stated that *'The project proponent has carried out the above-mentioned studies (on various aspects of Sanjay Gandhi National Park, SGNP, region, which is mixed and dispersed in a natural state) before the commencement of the tunneling works. Based on the geotechnical and geological studies, tunneling in the pertinent areas using TBM, which is equipped with robust methods of borings that will result in minimal impact (viz, ecological, geological, hydrological, and seismological), has been proposed. Based on the bore logs data it can be understood that the groundwater level will not be affected as the tunnel alignment passes through the mountainous region and in between Tulsi and Vihar lakes. The tunnel alignment is about 1-2 km from these lakes as well. The effect of tunneling on these water*



bodies and the aquifers has been shown to be insignificant through IIT Bombay studies. Hence, there is no significant effect on the existing watershed of the SGNP area. I have also gone through the comprehensive EIA-environmental impact assessment report done by the project consultant and found it in order. BNHS-Bombay Natural History Society has been appointed by the project proponent for the ecological biodiversity study, which is ongoing, and will be continued for the entire period of construction and even after the commissioning of the tunnels. The interim report submitted by BHNS is comprehensive and in order.' True copy of IIT, Bombay letter dated 12.12.2023 is annexed hereto as ^{A-}**ANNEXURE 1 (PAGE NO. 6)**

6. **EIA NOC:** The Ministry of Environment, Forest, and Climate Change (MoEF&CC) in its letter F. No. 10-40/2017-IA.III dated 30.05.2018 informed that the GMLR Project does not attract the provisions of the EIA Notification 2006. True copy of letter dated 30.05.2018 issued by MoEF&CC is annexed hereto as ^{A-}**ANNEXURE-2 (PAGE NO.7-8)**
7. **ESZ NOC:** As per the Sr. No. (21) of Minutes of Meeting (8th Meeting) held on 04.09.2018 of SGNP Eco-Sensitive Zone (ESZ) Committee, it is stated in the concluding para that '**It is uniformly decided by committee to pass the proposal**'. True copy of Approval issued by ESZ Committee is annexed hereto as ^{A-}**ANNEXURE-3 (PAGE NO. 9-22)**
8. **NBWL NOC:** The State Chief Wildlife Warden had recommended the Proposal in the 53rd Meeting of Standing Committee of National Board for Wild Life (NBWL) held on 25th February 2019 subject to compliance of conditions, vide True copy annexed hereto as ^{A-}**ANNEXURE-4 (PAGE NO. 23-27)**. The compliances were submitted by the Respondent No. 1 vide letter dated 10.09.2024 to Chief Conservator of Forests & Director (SGNP), vide True copy annexed hereto as ^{A-}**ANNEXURE-5 (PAGE NO.28-31)**. The Proposal is now recommended under no. Desk-2/Land/866/2024-25 dated 11.02.2025 to Additional



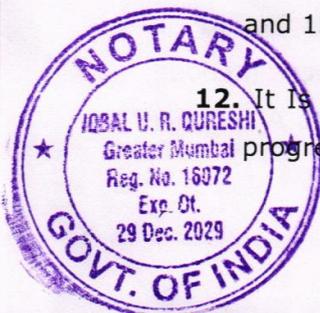
Principal Chief Conservator of Forests (Wildlife) West, Mumbai, vide True copy annexed hereto as **ANNEXURE-6^{A-} (PAGE NO.32-35).**

9. Stage-I Approval: The Regional Empowered Committee (REC) of Regional Office, MoEF&CC Nagpur recommended the proposal on 13.12.2023 to issue Stage I approval for diversion of 19.43 Ha of Reserved Forest Land in favour of Municipal Corporation Greater Mumbai for construction of tunnels underneath SGNP. The Minutes of the 110th Meeting of REC held on 13.12.2023 is annexed hereto as **ANNEXURE-7^{A-} (PAGE NO. 36-40)**. Accordingly, **In-Principle Approval** has been granted as per the letter dated 02.01.2024 of AIGF (Central) addressed to The Principal Secretary (Forest), vide copy annexed hereto as **ANNEXURE-8^{A-} (PAGE NO41-44)**

10. Compensatory Afforestation: The Compensatory Non Forest Area to an total extent of 19.50 Ha. have been handed over to Forest Department by Respondent No. 1. The 07 Nos. of 7-12 Extracts are annexed hereto as **ANNEXURE- 9, 10, 11, 12, 13, 14, 15 (PAGE NO45-59).**

11. Working Permission: The compliance of 30 numbers of conditions is submitted by the Respondent No.1 on 05.08.2024 and 06.11.2024 to Chief Conservator of Forests & Director (SGNP) requesting to accord Final Approval for GMLR Tunnel Project, vide copy annexed as **ANNEXURE-16^{A-} &A-18**. Accordingly, the Proposal has been recommended by Additional Principal Chief Conservator of Forests (Wildlife) West, Mumbai to Additional Principal Chief Conservator of Forests and Nodal Officer, Maharashtra State, Nagpur on 12.09.2024 and 13.01.2025, vide copies annexed as **ANNEXURE-17^{A-} & 19^{A-}.**

12. It Is to submit here that presently the work of Launching Shaft is in progress in the Filmcity Area, Goregaon which falls under ESZ Area

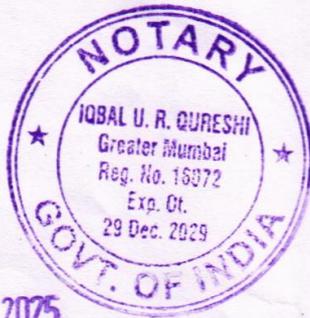


which the permission is already granted by the ESZ Committee. The Municipal Corporation Greater Mumbai will undertake work in the SGNP only after the Working Permission is accorded by the Forest Department.

In light of the above submission, it is respectfully prayed that this Hon'ble Tribunal may be pleased to accept the present reply on behalf of the Respondent No. 1 and pass any further orders as it deem fit and appropriate in the interest of Project.

Amey 11/4/25

Deponent
Respondent No. 1
Ch.E. (Bridges) /c



AP Singh Through

ABHIKALP PRATAP SINGH
Advocate, Supreme Court,
62, Ground Floor, Todarmal Road,
Bengali Market, Delhi-110001

Dated **11 APR 2025**

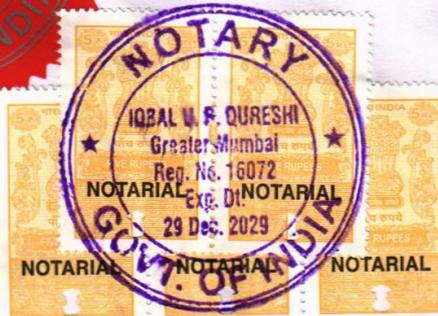
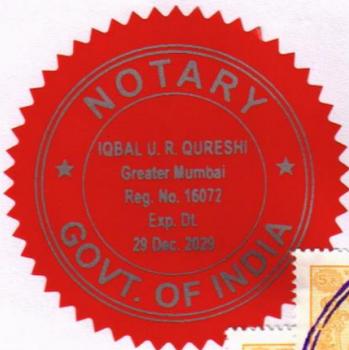
Place :

VERIFICATION

I, the above named deponent, do hereby solemnly affirm and state that whatever stated herein is true to the best of my knowledge and information derived from the records and files maintained in the office and I believe the same to be true.

11 APR 2025

Solemnly affirmed on this _____ day of April, 2025 at Mumbai.



BEFORE ME

Amey
IQBAL U. R. QURESHI
NOTARY
Government of India
Greater Mumbai - Maharashtra

Amey 4/11/25

Deponent
Ch.E. (Bridges) /c

11 APR 2025

NOTED & REGISTERED

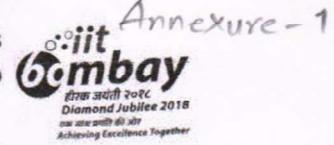
Sr. No. 476 Page No. 36

Book No. 24 Date **11 APR 2025**



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December 12, 2023

The Chief Engineer (Bridges)

Ground Floor,
Engineering Hub Building
Dr. E. Moses Road
Worli, Mumbai-400018

Subject: Design, Construction and Operation of Twin Tunnel from Film City Goregaon to Khindipada (Amar Nagar), Mulund Including Box Tunnel (Cut & Cover) at Film City, Electrical, Mechanical and associated Works.

REFERENCE: - The data/reports received through email of C.E. Bridges (BMC) Mumbai.

S.N.	Study Reports/Topic	Conducted By	Year
1.	Engineering Survey & Geo-Technical Investigation Report	M/s Padeco Co. Ltd. Mumbai	2017
2.	Environmental Impact Assessment Report	M/S Fine Envirotech Engineers, Mumbai	2017
3.	Ground water simulation studies b/w Tulsi & Vihar Reservoirs for GMLR Tunnel Project	IIT Bombay	2020
4.	Biodiversity Assessment and Monitoring the Impact of Construction for GMLR on Flora and fauna	M/S Bombay Natural History Society, Mumbai	2022

The project proponent has carried out the above-mentioned studies (on various aspects of Sanjay Gandhi National Park, SGNP, region, which is mixed and dispersed in a natural state) before the commencement of the tunneling works. Based on the geotechnical and geological studies, tunneling in the pertinent areas using TBM, which is equipped with robust methods of borings that will result in minimal impact (viz, ecological, geological, hydrological, and seismological), has been proposed.

Based on the bore logs data it can be understood that the groundwater level will not be affected as the tunnel alignment passes through the mountainous region and in between Tulsi and Vihar lakes. The tunnel alignment is about 1-2 km from these lakes as well. The effect of tunneling on these water bodies and the aquifers has been shown to be insignificant through IIT Bombay studies. Hence, there is no significant effect on the existing watershed of the SGNP area.

I have also gone through the comprehensive EIA-environmental impact assessment report done by the project consultant and found it in order.

BNHS-Bombay Natural History Society has been appointed by the project proponent for the ecological biodiversity study, which is ongoing, and will be continued for the entire period of construction and even after the commissioning of the tunnels. The interim report submitted by BNHS is comprehensive and in order.

Regards!

D.N. Singh

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Annexure - 2

ANNEXURE R-13

F. No. 10-40/2017-IA.III
Government of IndiaMinistry of Environment, Forest and Climate Change
(Impact Assessment Division)

(MOEFCC)

ANNEXURE R-13

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi - 110 003
Dated: 30th May, 2018

To,

The Chief Engineer (GMLR)
O/o Chief Engineer (CTI&RC)
Civil Training Institute and Research Centre
Abhinav Nagar, Near National Park, Borivali (E)
Mumbai - 400 066 (Maharashtra)
Ph.: 044 - 28973708
Email: che.gmlr@mcgm.gov.in

Sub: Goregaon-Mulund Link Road, Mumbai (Maharashtra) by M/s Municipal Corporation of Greater Mumbai - regarding.

Sir,

I am directed to refer to your letter No. ChEng/CTIRC/GMLR/56 dated 18th May, 2018 regarding above mentioned subject along with the clarification issued by the Secretary (Roads), Public Work Department, Govt. of Maharashtra in respect of Goregaon-Mulund Link Road (GMLR) project.

2. The said project was accepted by the Ministry based on information provided in Form-1 of the online application submitted by M/s MCGM for seeking Terms of Reference (ToR). After due diligence by the Expert Appraisal Committee (EAC) for Infra-1 of this Ministry, ToR was issued vide letter no. 10-40/2017-IA.III dated 31st January, 2018.

3. However, after issuing the said TOR, the Chairman, Municipal Corporation of Greater Mumbai (MCGM), vide letter no. MGC/F/5675 dated 20th March, 2018, requested to modify the ToR conditions: (i) to grant exemption from Public Consultation and (ii) to reduce the period of Biodiversity study from three seasons to one season. Subsequently, the proposal for amendment to said TOR was placed before EAC in its 187th meeting held on 12th April, 2018 wherein M/s MCGM informed that the proposed link road does not directly connect Eastern and Western Expressways directly, instead, this link road on either side joins a local PWD road/bridge. Also, it was informed that the proposed Link Road is only a Development Plan Road of the MCGM and does not even form part of any State or National Highway.

4. Based on information provided in the meeting, EAC observed the following:

"Since, the proponent did not provide correct information at the time of submission of online application, the Ministry considered the proposal and issued ToR. However, now the project proponent has informed that the said project does not require prior EC because it is only a Development Plan Road of the MCGM and does not even form any Expressway or State/National Highway.

In view of above, the proponent desired to withdraw the proposal as it does not attract the provisions of EIA Notification, 2006 as amended from time to time. Hence, the proposal for amendment of ToR was rejected by EAC."

P.T.O.

R-13

5. Now M/s MCGM has submitted a clarification by Secretary (Roads), Public Work Department, Govt. of Maharashtra vide letter no. Sakirna-2018/C.R.184/Road-7 dated 18th May, 2018, which states that GMLR is not Expressway, Express Highway, National Highway, Major State Highway or any other part of Roads of Public Work Development's Road Development Plan 2001-21. It is exclusively a Development Plan Road of the concerned Planning Authority.
6. As per EIA Notification, 2006, subsequent amendments and rule position mentioned therein, the prior environmental clearance is mandatory for following Highways/Expressways projects:

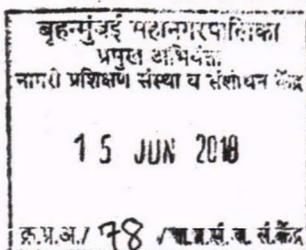
Project or Activity		Category with threshold limit		Conditions if any
		A	B	
7		Physical Infrastructure including Environmental Services		
(1)	(2)	(3)	(4)	(5)
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 100 KM, involving additional right of way or land acquisition greater than 40m on existing development and 60 m on re-alignment or by-passes.	i) All New State High ways projects; ii) State Highway expansion projects in hilly terrain (above 1000 m AMSL) and/or ecologically sensitive areas.	General Condition shall Apply Note: Highways include Expressways

* [7. In the light of information mentioned in paras 3, 4, 5 above and rule position mentioned in para 6 above, the said project does not attract the provisions of EIA Notification, 2006 as amended from time to time.]*

8. In view of above, you may kindly take appropriate action, accordingly.
9. This issues with the approval of competent authority.

Yours Faithfully

Raghu 30/5/2018
(Raghu Kumar Kodali)
Director/Scientist-F
Tel.: 011-24621920
E-mail: kodali.rk@gov.in



EE(GMLR)/11

Sharma
15/6/18

प्रमुख अभियंता (ना.प्र.सं. व सं. केंद्र)

Sanjay Gandhi National Park Eco Sensitive Zone Management Committee Meeting Minutes of Eighth Meeting held on 04.09.2018

The meeting of Sanjay Gandhi National Park Eco Sensitive Zone Management Committee was held on 08.09.2018 at 12.45 pm at Brihanmumbai Municipal Corporation Office, Mumbai under the Chairmanship of Sanjay Gandhi National Park Management Committee / Additional Municipal Commissioner, Brihanmumbai Municipal Corporation. The following officers were present in the Meeting.

1. Shri. Rajendra Ahiwar, Additional Municipal Commissioner, Thane Municipal Corporation
2. Dr. Jitendra Ramgaonkar, Deputy Conservator of Forests, Thane Forest Department, Thane
3. Shri. Ashok Khaire, Municipal Corporation Deputy Commissioner (Zone -7)
4. Shri. Bharat Bhushan, Professor of Environment
5. Shri. Mayur Kamat, representative of NGO
6. Shri. Devendra Ner, Town Planner, Thane Municipal Corporation
7. Shri. S. M. Jagtap, Town Planner, Vasai-Virar Municipal Corporation
8. Shri. Dinesh Singh, Assistant Conservator of Forests, M/s
9. Shri. D. G.S. Davane, Technical Officer, Maharashtra State Biodiversity Board

Hon'ble Chairman has welcomed all the members and directed to start proceeding of meeting. The Member Secretary apprised Chairman about implementation of decision made in the meeting held on 17-07-2018.

According to the Secretary, 05 tenders have been received from 05 organizations for the application to be recorded for online sale of proposals to obtain the permission of the Controlling Committee and after the presentation made by the participating organizations, 03 tenders have been technically qualified. The member secretary said that 03 organizations responded to the tenders published for the work of preparing the Geo reference map after the

survey of Sanjay Gandhi National Park's Eco-Management Zone and after the presentation by the concerned organizations, 01 tender was technically qualified. 03 qualified tenderers to develop application on it before the control committee (dated 19.09.2018) in the next meeting Madam President suggested that the concerned should be informed about their attendance to make the presentation. Also suggested that the said tender should be re-invited as technically only 01 tenderer is qualified for preparation of Survey & Development of Geo reference map.

As per Hpn'ble National Green Tribunal orders dated 20.07.2015 of Western Zone , Pune, the work in 100m Buffer Zone around Sanjay Gandhi National Park Need permission or otherwise ? A question was asked by the Chairperson regarding the action taken to clarify this. In the said case, an officer from the Forest Department has been sent to New Delhi to file the Misc application, before Hon. National Green Tribunal. however, the matter has already been informed by the Mumbai Metro Rail Corporation. Member Secretary said that an application has been submitted to the National Green Tribunal and the said application has been listed for hearing on 04.09.2018. The Member Secretary also said that after the decision on the said application, there will be clarity regarding the issue.

After that, the Member Secretary told the Chairman that they have not received their DP Plan from any other Municipal Corporation except Thane Municipal Corporation. In this regard, the Chairman advised the representatives of the concerned Municipal Corporations to make their DP Plan available to the Member Secretary. On this Mr. S. M. Jagtap, Town Planner, Vasai-Virar Municipal Corporation said that the said DP Plan had been sent to the Member Secretary earlier and advised to verify this.

After that, in order to carry out the work of the control committee smoothly, as decided in the meeting of the control committee dated 11.04.2018, it was informed that the information regarding the Commencement Certificate should be made available to the committee from the concerned Municipal Corporations. However, the Member Secretary pointed out to the Chairman that he was not aware of the said information. The Chairman expressed his

strong displeasure and advised the representatives of the Municipal Corporation to provide the said information immediately.

After that, the proposals received by the Control Committee were discussed according to the agenda. Following are the details of the decision taken in each case after extensive discussion:

Sr. No.	Project Proponent Applicant	Area Detail	Type of Work / Proposal	E S Z M Committee's Decision
1	Associate Professor, Bombay Veterinary College, Parel, Mumbai.	Village-Goregaon CTS No. 258/A	Regarding construction of extension of Boys Hostel, Mortuary House, Protective Wall and Girls Hostel.	Village Goregaon CTS No 258/A. Children's Hostel, Mortuary in the area of Protection wall and additional construction of girls' hostel falls under the category notification para no.4.Regulated Activities. All the present members expressed their favor to approve the said proposal as it was unanimously decided to approve the said proposal by the Control Committee.
2	Assistant Commissioner, K East Division, Greater Mumbai Municipal Corporation	Village Aare Dairy Colony Tribal padas and various units	Regarding the construction of basic facilities such as footpaths, drains, toilets, lading etc. For the citizens of the tribal pades and various units of Village Aare Dairy Colony.	Basic facilities for the citizens of Village Arey dairy farm and various units like footpaths, drains, toilets, lading etc. Works is included in the Regulated in the notification paragraph no. 4. All the present members expressed their favor that there is no objection to approve the said proposal. Accordingly, it was unanimously

				decided to approve the said proposal by the Control Committee.
3	Assistant Commissioner, P South Division, Brihanmumbai Municipal Corporation	Tribal padas and various units in Village Aare Dairy Colony	Fun for the citizens of tribal pada and various units of Aare Dairy Colony Regarding the repair of infrastructure works such as footpaths, drains, toilets, sheds.	Infrastructure for Citizens Footpaths, Sewers, Toilets, Shed Repair Works Notification Paragraph No. Activities in 4. The said proposal is approved. Members present agreed to give no objection. Accordingly, it was unanimously decided to approve the said proposal by the Control Committee
4	Executive Engineer (Civil), Airoli, Maharashtra State Electricity Transmission Company Ltd.	Village Poman, In Survey No. 168 area of Vasai	220/22 KV G.I.S Regarding construction of Power Substation	No feedback has been received from the wildlife department regarding the said proposal. Mr. D.J. has not received a map showing the details of the area under the proposal by the project system. Singh, Assistant Conservator of Forests, S.G.R.O. Borivali said. After submission of feedback from the Wildlife Department by the Project Authority in this regard, as it falls under the category of Regulated Activities the notification vide paragraph no. 4 It was unanimously decided that the said

				proposal should be approved.
5	M/s Parijat Housing Cooperative	Fun retreat, t. Borivali at No.Gho.No. 259 and 260	Redevelopment and construction of buildings for residential purposes	It was said that the said project is to construct a building under redevelopment. It was decided to take a decision in the next meeting after receiving feedback from the building proposal department of the Greater Mumbai Municipal Corporation
6	M/s Ashapura Options Pvt. Ltd., Bandra, Mumbai	Village Devipada, Borivali. CTS no 215 (Part)	Habitation Construction of buildings for purpose	It was decided to take a decision in the next meeting after receiving the feedback of the DP remark of the Brihanmumbai Municipal Corporation and the building proposal department.
7	M/s Shree Shivashakti Co-Op. Housing Society Limited, Malad East.	Village Kurar, Survey No. 20, CTS no. 509/1A of Borivali,	The building is about to be reconstructed.	The said project is to construct a building under re development. However, Mr. D. J. Singh Assistant Conservator of Forests pointed out that that the Sanjay Gandhi National Park Department has doubts about the boundaries of the area under rehabilitation. It was decided to take a decision on the matter in Pudil Sabha after the delimitation was settled.

8	Mr. Kolanji Mutudawan Vaniyar	Village Aarey Dairy Colony	Regarding construction of individual toilets.	Feedback was sought from Arey dairy farm for the area. In the matter. Chief Executive Officer, Aarey Dairy Farm has expressed the opinion that as the land to be constructed under the proposal is owned by the government, the said work should not be allowed. It was decided that the proposal should not be approved.
9	Shri Balaram Piraji Shingte, Dahisar	Plot No. CTS no 2330/A (Pt.) at Village Dahisar.	Ready Mix Concrete plant is under renovation	The Member Secretary said that the proposal of RMC was rejected earlier. As there is a proposal for renovation of the existing RMC Plant, it was decided to visit the site and take a decision based on that.
10	M/s A. B. Infrawild Ltd., Kashimira, Thane	Survey No. 137 at Village Chene	Ready Mix Concrete under renovation	The Member Secretary said that the proposal of RMC was rejected earlier. As there is a proposal for renovation of the existing RMC Plant. It was decided to visit the site and take a decision based on that.
11	M/s Saipushp Enterprises	Village Ovala, Dist. Thane. Survey no. 45(120)/2 45(120)/4 45(120)/5 45(120)/8/1	Construction of residential building	Permission was given to the concerned to carry out the project. It was pointed out that the proposed area falls within the boundaries of the

		45(120)/8/2 45(120)/8/3 45(120)/9 45(120)/10		Sanjay Gandhi National Park. Commencement Certificate has been given to the said proposal by the concerned Municipal Corporation. Earlier Hon. Filed in National Green Tribunal Bench, New Delhi Misc. To allow the proposal subject to the decision to be made in the application It was decided unanimously.
12	M/s Ferani Hotels	CTS, Malad. No. 827/3/4a/1	Construction of residential and commercial buildings	Those concerned were allowed to make presentations on these projects. Mr. Mayur Kamat said that the area under the project is close to Sanjay Gandhi National Park and the part of the hill has been cut down, creating a high-altitude embankment from which wildlife is likely to fall down. Shri Bharat Bhushan suggested that the construction of a protective wall in such an area should be done through the project system to take necessary measures. Representative of Sanjay Gandhi National Park, Dr. Bharat Bushan and Shri Mayur Kamat should visit the site and prepare a plan.

				It was also decided that the proposal should be placed for a decision at the next meeting.
13	M/s Ferani Hotels	CTS at Village Malad No.827 A/1A and 827 A/1K/1K	Construction of residential and commercial buildings	Permission was given to the concerned to make presentations regarding the said projects. Mr. Mayur Kamat said that the area under the said project is close to the Sanjay Gandhi National Park and due to the cutting of the hill part there, a high cliff has been created and there is a possibility of wild animals falling down from there. Mr. Bharat Bhushan suggested that in order to take necessary measures, the construction of protective wall should be done through the project system in the area at such a height. Regarding the Mitigations Measure in the matter, the representative of Sanjay Gandhi National Park, Dr. Bharat Bhushan and Shri Mayur Kamat should inspect the site and prepare a plan. It was also decided that the said proposal should be kept for decision in the next meeting.

14	M/s Mahindra and Mahinda	Village Akurli CTS No. 174 E/1	Regarding the erection Film Tourism Theme Ultra Mega Tourism Project.	Regarding the said proposal, the control committee dated 11.04.2017 was discussed on However, regarding the said proposal, there was no clarity regarding point No. 3(3) (a) and 3 (3) (b) in the notification dated 05.12.2016. Therefore, feedback from the Urban Development Department and Tourism and Cultural Affairs Department regarding the above points was invited by the committee. Accordingly, to the letter dated 13.07.2018, the Urban Development Department has informed the committee about the government's approval to convert the TDZ site (TDZ) and Tourism Development Zone in the said proposal. Also, in accordance with the said proposal, it has been informed by the letter dated 01.09.2018 from Department of Tourism and Cultural Affairs, Ministry of Mumbai that "Development Plan of Mumbai should be understood as Zonal Master Plan of Mumbai". It was decided to approve the development
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				<p>work of the area shown as per the proposed plan submitted to the Committee by the Project Authority. However, if additional work is to be done in any other area, it will be necessary to take the permission of the committee again. Also Mitigations in the said case Project system regarding Measure Chief Conservator of Forests and Director, Sanjay Gandhi National Park, Borivali, Dr. It was suggested that further action should be taken after contacting Bharat Bhushan and Mr. Mayur Kamat. As the conditions in the notification dated 05.12.2016 from the Central Government have been fulfilled through the project mechanism, Hon. Filed at National Green Tribunal Bench, New Delhi Misc. It was unanimously agreed to allow the proposal subject to the decisions to be made in the application and certain other conditions.</p>
15	M/s Sri Tirupati Developers	Village Manpada, Tal. Dist. Thane	Regarding construction of buildings for	Under the said proposal, it was decided to receive

		survey no. 59A/2E. 29A/2f, 59/3a	residential purposes	the feedback from the building proposal and development plan department of the concerned municipal corporation and take it up for discussion in the next meeting.
16	M/s Sanghvi Premises Pvt. Ltd.	Village Mira, Dist. Thane survey no. 59/26, 69/13 and Village Mahajanwadi survey no. 76/1/2	Regarding construction of buildings for residential/occupational purpose.	Under the said proposal, it was decided to receive the feedback from the building proposal and development plan department of the concerned municipal corporation and take it up for discussion in the next meeting.
17	M/s Unnati Associates	Village Vadvali, Tal. Dist. Thane Survey no. 21/1, 21/3 to 7, 21/8a, 21/8 th , Village Ovale old survey no. (New Survey No.) 107/8 (72/8), 112/1(71/1), 113/1(66/1), 113/2(66/2) 113/4(66/4) 113/6 to 19(66/6 to 19) 113/21 to 23(66/21 to 23) 114/1 and 2(65/1 and 2), 120/1(45/1)	Construction of buildings for residential/occupational purposes.	Under the said proposal, it was decided to receive the feedback from the building proposal and development plan department of the concerned municipal corporation and take it up for discussion in the next meeting.
18	M/s Ashok Gandhi	Village Kanheri, CTS No. 485, Survey No. 20 of Borivali	Regarding construction of buildings for residential purposes	Under the said proposal, it was decided to receive the feedback from the building proposal

				and development plan department of the concerned municipal corporation and take it up for discussion in the next meeting.
19	M/s Arpuva Natwar Parikh & Company Pvt. Ltd.	CTS No. 29/6, Survey No. 248/2 of Village Mulund	Regarding construction of school buildings	Under the said proposal, it was decided to receive the feedback from the building proposal and development plan department of the concerned municipal corporation and take it up for discussion in the next meeting.
20	M/s ROYAL REALTORS, MALAD EAST, MUMBAI.	Village Malad Survey No. 277/1 (CTS.No. 712, 713,718) S. No. 278 (CTS.No. 715, 717/B, 719 (Pt), 720(Pt), 716 Pt)	Regarding redevelopment of buildings for residential purpose	Village Malad Survey no. 277/1 (CTS.No. 712, 713,718) S. No. 278 (CTS.No. 715, 717/B, 719 (Pt), 720(Pt), 716 Pt) Buildings are to be constructed under Slum Redevelopment Scheme for residential purposes. The said work is vide notification para no. 4, As the activities included in the category of Regulated the said proposal As there was no objection to approval subject to certain conditions, it was unanimously decided to approve the said proposal by the Control Committee.
21	Chief Engineer Bruhanmumbai	Village Aarey, Goregaon, Virar & Nahur	Mulund Goragaon Link Road project	The Proposal kept for discussion. The project Proponent

	Municipal Corporation	Dist : Mumbai Suburban	<p>agency had made presentation. As per Project proposal, the underground tunnelling underneath of Sanjay Gandhi National Park is proposed, Mr.Bharat Bhushan has asked question about muck disposal plan of project proponent agency. The project proponent agency informed to committee that the muck generated during boring of tunnel is proposed to be used to backfill abandoned stone quarries inside the Sanjay Gandhi National Park area & detailed proposal for the same is already submitted to the Sanjay Gandhi National Park Borivali. The member secretary informed to the committee that it is mandatory to obtain permission form National Board of wildlife for this proposal considering above, it is uniformly decided by committee to pass the proposal.</p>
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22	Deputy General Manager, National High speed Railway	Village Nagle, Shilottar, Poman, Mori, Ta. Vasai area 10.815 hectares	For the project of High Speed Rail (Bullet Train).	The said proposal was discussed and it was decided that the project proponent should be called for presentation in the next meeting of the committee.
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The Chief Conservator of Forests and Director, Sanjay Gandhi National Park, Borivali vide his letter dated 01.09.2018 has issued 2% or Rs. 01 crore, which is higher should recover from the project cost of proposed building within the Eco Sensitive Zone. However, as per the notification dated 05.12.2016 from the Central Government in this regard, no direction/guidance has been issued to the committee, the Chairperson informed the members of the committee. It has been suggested that government guidance should be sought.

The control committee should obtain the feedback regarding the development plan from the concerned Nagarpalika/Municipal Corporation and also the feedback from the Building Proposal Department for approval of the construction works. The Chairperson suggested that Said proposal should include in the agenda of Committee.

Meeting concluded with vote of Thanks.

जा क्र. कक्ष-1/संगाराऊ ई एस झेड /एमसी /2819/18-19

Mumbai – 400001, Dated 18/09/2018

To,

Hon'ble Chairman, Sanjay Gandhi National Park Eco Sensitive Zone
Monitoring Committee and Additional Municipal Commissioner, Brihanmumbai
Municipal Corporation, Mumbai.

Member (All) Sanjay Gandhi National Park Eco Sensitive Zone
Monitoring Committee

Sd/- Chairperson Sanjay Gandhi National Park Eco Sensitive Zone Monitoring Committee and Additional Municipal Commissioner (Western Suburbs) Municipal Corporation of Greater Mumbai, Mumbai	Sd/- Member Secretary Sanjay Gandhi National Park Eco Sensitive Zone Monitoring Committee Deputy Conservator of Forests, Thane Forest Department, Thane
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Government of India
Ministry of Environment, Forest and Climate Change
(Wildlife Division)

6th Floor, Vayu Wing
Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi 110 003
Date: 25.03.2019

F.No.6-30/2019 WL

To

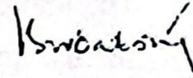
All Members
Standing Committee of NBWL

Sub: Minutes of 53rd Meeting of the Standing Committee of National Board for Wild Life- reg.

Sir / Madam,

Kindly find enclosed copy of the Minutes of 53rd Meeting of the Standing Committee of National Board for Wild Life held on 25th February 2019 through Video Conference under the chairmanship of Hon'ble Union Minister of Environment, Forest and Climate Change.

Yours faithfully,


(Dr Pasupala Ravi)
Scientist C

Encl: As above

Distribution

- (1) Secretary, MoEF&CC
- (2) DGF&SS, MoEF&CC
- (3) Member Secretary, NTCA
- (4) ADGF(FC), MoEF&CC
- (5) ADGF(WL), MoEF&CC
- (6) Director, WII, Dehradun
- (7) Director, GEER Foundation, Gandhinagar, Gujarat
- (8) Prof. R. Sukumar, Member, NBWL
- (9) Dr. H.S. Singh, Member, NBWL
- (10) Pr. Secretary (Dept. of Envi., Forest, Science & Tech.), Govt. of Andhra Pradesh
- (11) Shri Noyal Thomas, IGF & Director (PE)

Copy to

- (1) PS to Hon'ble MoEF&CC
- (2) PPS to DGF&SS, MoEF&CC
- (3) PPS to Addl.DGF(WL), PPS to IGF(WL)
- (4) CWLW, Bihar / CWLW, Gujarat / CWLW, Jammu & Kashmir / CWLW, Jharkhand / CWLW, Odisha / CWLW, Rajasthan / CWLW, Madhya Pradesh / CWLW, Maharashtra CWLW, Uttarakhand / CWLW, Tamil Nadu

Further, the IGF(WL) stated that National Board for Wild Life, in its 18th meeting held on 12.04.2010, had rejected the proposal for widening of road involving felling of large number of trees resulting in fragmentation of the habitat of giant squirrel, highly endangered and flagship species of the sanctuary.

The State Chief Wildlife Warden clarified that the proposal is for the widening of the existing 8.0 m steps into 12.0 m steps with entrance gate, street lights, two toilet blocks and community space.

After discussions, the Standing Committee decided to recommend the proposal subject to the conditions that

- (a) The project proponent will comply with all the conditions imposed by the State Chief Wildlife Warden.
- (b) The State Chief Wildlife Warden shall prepare human - wildlife conflict mitigation plan and plan for wildlife conservation for the PA and amount deposited by the user agency as per the condition stipulated by the State Chief Wildlife Warden should be used for implementation of these plans.
- (c) The annual compliance certificate on the stipulated conditions should be submitted by the project proponent to the State Chief Wildlife Warden and an annual compliance certificate shall be submitted by the State Chief Wildlife Warden to GoI.

✓ 53.3.14 Proposal for construction of underground tunnel from Goregaon to Mulund

The IGF(WL) briefed the Standing Committee on the proposal and stated that the proposal involves the diversion of 19.43 ha of forestland for the construction of twin tunnels for housing road of 5.54 km (of 4.7 km length tunnel) underneath Sanjay Gandhi National Park and its ESZ. He added that the State Chief Wildlife Warden has recommended the proposal with following conditions:

- (1) The impact of the project on the Biodiversity needs to be assessed first along with Mitigation Measures for Wildlife.
- (2) The proposal is recommended subject to the compliance of following conditions.
- (3) The project agency shall carry out a detailed study on the Aquifers of SGNP area with respect to Tulsi and Vihar lake. The proposal shall be cleared subject to the clearance from a reputed agency like Indian Institute of Technology, Powai that there shall be no damage to the aquifers and there shall be no damage to the water of Tulsi and Vihar lakes.

- (4) In Nahur area, SGNP boundary wall and hill surface are in one line, so slum people are entering the park for defecation purpose since the proposed Tunnel exit is next to the wall, it will get damaged while laying the shaft and Tunnel work.
- (5) The agency shall reconstruct the damaged wall and raise the height of wall to prevent unauthorized entries of the people. The length of wall to be repaired shall be decided by Chief Conservator of Forests & Director Sanjay Gandhi National Park Borivali.
- (6) Next to the SGNP boundary wall, there are Encroachments in the Revenue area. Since Tunnel is opening in that Revenue area, the agency planned to rehabilitate around 700 encroachers of Nahur area. Within the park area, next to that location approximately 100 encroached huts are present. As per the State Government policy, the agency shall rehabilitate SGNP encroachers (100 in number) along with Nahur slum Rehabilitation by providing flats to the eligible encroaches of SGNP.
- (7) The muck disposal plan shall be approved by the Chief Wildlife Warden, and it shall be prepared by the agency.
- (8) Detailed Hydrological studies shall be made with respect to the drainage of rain water during rainy season with respect to tunnel.
- (9) It shall be the responsibility of the agency to maintain the air quality as prescribed by MoEFCC time to time.
- (10) The forest department vehicles shall be permitted to use the tunnel without levying any toll.
- (11) As decided in the 8th meeting of State Board for Wild Life held on 20th February 2014, the project proponent shall deposit 2% cost of the project (Rs.1997.50 Crores) which passes through Sanjay Gandhi National Park with the Sanjay Gandhi National Park of Maharashtra for the conservation of wildlife of Sanjay Gandhi National Park and Tungreshwar Wildlife Sanctuary.

After discussions, the Standing Committee decided to recommend the project subject to the conditions that

- (a) Permission for starting the work on the project shall be granted by the state government only when road design is modified as per animal passage plan prepared for the portion outside the protected area by the project proponent in consultation with State Chief Wildlife Warden on the basis of WIJ guidelines named *Eco-friendly Measures to Mitigate Impacts on Linear Infrastructures on Wildlife*.
- (b) The project proponent will comply with all the conditions imposed by the State Chief Wildlife Warden.

- (c) The State Chief Wildlife Warden shall prepare human - wildlife conflict mitigation plan and plan for wildlife conservation for the PA and amount deposited by the user agency as per the condition stipulated by the State Chief Wildlife Warden should be used for implementation of these plans.
- (d) The annual compliance certificate on the stipulated conditions should be submitted by the project proponent to the State Chief Wildlife Warden and an annual compliance certificate shall be submitted by the State Chief Wildlife Warden to GoI.

53.3(i) Diversion of 160.94 ha of forest land from Wan Sanctuary for Akola-Khandawa (176 km) Gauge conversion works between Railway km.645.0 to km 983.0 between Akot & Amlakhurd Railway Station passing through Wan Sanctuary of Melghat Tiger Reserve, Maharashtra of South Central Railway

The IGF(WL) briefed the Standing Committee on the proposal and stated that the proposal involving diversion of 160.94 ha of forestland from the Wan Sanctuary for Akola - Khandawa (176 km) Gauge conversion works between Railway 645.0 km to 983.0 km between Akot and Amlakhurd Railway Station passing through the Melghat Tiger Reserve, was recommended by the Standing Committee of National Board for Wild Life, in its 40th meeting held on 03.01.2017, subject to mitigation measures and other conditions as may be suggested by the National Tiger Conservation Authority (NTCA) with assurance of implementation through MoU. Recently, two applications (1422 & 1423 of 2018) have been filed before the Central Empowered Committee against the said decision of the Standing Committee.

Further, the IGF(WL) mentioned that the NTCA has recommended that the only feasible mitigation is 'avoidance' of the broadening of gauge through the area of Melghat Tiger Reserve and options for the alternate routes / alignments bypassing the tiger reserve should be taken up by the concerned railway authorities. The Wildlife Institute of India has also recommended that only feasible mitigation is 'avoidance' of the broadening of gauge through the area of Melghat Tiger Reserve

In meeting the Member Secretary, NTCA mentioned that the proposed railway line 35 km long falls inside the Melghat Tiger Reserve, of which 18 km passes through the core area of the tiger reserve. Further, he stated that the proposed railway line gauge conversion work would fragment the critical tiger habitat. He also stated that alternate alignment surveyed by the railways which bypasses the tiger reserve can facilitate greater economic development of the region by connecting the 29 villages and large population

LIST OF PARTICIPANTS

1	Dr Harsh Vardhan, Hon'ble Minister of Env., Forest & Climate Change	Chairman
2	Shri C K Mishra, Secretary, MoEF&CC	Member
3	Shri Siddhanta Das, DGF & Special Secretary, MoEF&CC	Member
4	Shri M S Negi, ADGF(WL), MoEF&CC	Member Secretary
5	Dr H S Singh, Member, NBWL	Member
6	Shri R D Kamboj, Member, NBWL	Member
7	Dr G S Rawat, Dean, WII Dehradun, rep. of Director WII	member
8	Shri Saibal Dasgupta, ADGF(FC), MoEF&CC	Invitee
9	Shri A K Pandey, CWLW, Bihar	Invitee
10	Shri A K Saxena, PCCF&CWLW, Gujarat	Invitee
11	Shri P K Verma, CWLW, Jharkhand	Invitee
12	Shri S K Gupta, CWLW, Jammu & Kashmir	Invitee
13	Shri Alok Kumar, APCCF&CWLW, Madhya Pradesh	Invitee
14	Shri N H Kakodkar, PCCF&CWLW, Maharashtra	Invitee
15	Shri Sandeep Tripathy, CWLW, Odisha	Invitee
16	Shri A Tomar, CWLW, Rajasthan	Invitee
17	Shri H Malleswarappa, PCCF&CWLW, Tamil Nadu	Invitee
18	Shri S K Srivastava, APCCF(WL), Tamil Nadu	Invitee
19	Shri M Malick, PCCF&CWLW, Uttarakhand	Invitee
20	Shri A K Nayak, ADGF, NTCA	Invitee
21	Shri Soumitra Dasgupta, IGF(WL), MoEF&CC	Invitee
22	Shri A K Mohanty, IGF(FC), MoEF&CC	Invitee
23	Shri Nishant Verma, DIGF, NTCA	Invitee
24	Shri S P Vashishth, DIGF(WL), MoEF&CC	Invitee
25	Smt V L Roui Kullai, DIGF(WL), MoEF&CC	Invitee
26	Shri Sandeep Sharma, AIGF(FC), MoEF&CC	Invitee
27	Shri P Ravi, Scientist, MoEF&CC	Invitee

BRIHANMUMBAI MUNICIPAL CORPORATION

No. Ch.E. / 24 / 1042 / GMLR dtd. 10.09.2024

Office of the Chief Engineer
(Bridges), 5-B Bhandar, Bhandup
Complex Store Building, Dargah
Road, Khindi pada, Mulund West,
Mumbai-400082.
Tel. No:- 022 25962601 (ext-2006)
E-mail:- che.gmlr@mcgm.gov.in

To,
Chief Conservator of Forest & Director,
Sanjay Gandhi National Park, Borivali
Borivali (E), Mumbai.

Sub:- Proposed construction of Tunnel underneath Sanjay Gandhi National Park (SGNP) along Goregaon Mulund Link Road at village Aarey, Gundgaon, Vihar & Nahur Dist. Mumbai Suburban by Municipal Corporation of Greater Mumbai.

Ref:- 1) Letter u/no. Desk-23(2)/WL/Survey/ C.R. No.199/336/ 2019-20 dated 03-05-2019
3) Ch.E/21/176/GMLR dated 08.07.2021

Sir,

The 'Wildlife Clearance' subject to conditions was accorded for the GMLR Tunnel Project vide reference under Sr. No.(1) above. Accordingly, the Compliance Report was earlier submitted by this office vide Reference under Sr. No.(2) above for the compliance conditions laid down by Chief Wildlife Warden (CWLW) as per the State Board of Wildlife Meeting held on 05-12-2018 which is attached herewith for ready reference. The further compliance of this office is now submitted as below:

Sr. No.	Conditions	Compliance
1	The impact of the project on the Biodiversity needs to be assessed first along with Mitigation Measures for Wildlife.	This office has appointed M/s BNHS for the study of impact of the project on the Biodiversity and to suggest its Mitigation Measures during construction and post construction. BNHS has conducted survey in SGNP area before construction of Tunnel Project and submitted report. This office has submitted the said report to SGNP vide this office letter u/no.

[Handwritten Signature]
11/9/24

लिपीक

आवक जादक

मुख्य वनसंरक्षक व संचालक
संजय गांधी राष्ट्रीय उद्यान,
बोरीवली

[Handwritten Signature]

आवक / जावक लिपीक

अपर प्रधान मुख्य वनसंरक्षक
(वन्यजीव) पश्चिम, मुंबई

		Ch.E/8743/Bridges dated 05.10.2023.
2	The proposal is recommended subject to the compliance of following conditions.	Complied vide this office letter u/no. Ch.E/21/176/GMLR dated 08.07.2021
3	The Project Agency shall carry out a detailed study on the Aquifers of SGNP area with respect to Tulsi and Vihar lake. The proposal shall be cleared subject to the clearance from a reputed agency like Indian Institute of Technology, Powai that there shall be no damage to the aquifers and there shall be no damage to the water of Tulsi and Vihar Lakes.	Complied vide this office letter u/no. Ch.E/21/176/GMLR dated 08.07.2021
4	In Nahur area, SGNP boundary wall and hill surface are in one line, so slum people are entering the park for defecation purpose. Since the proposed Tunnel exit is next to the wall, it will get damaged while laying the shaft and Tunnel work.	Complied vide this office letter u/no. Ch.E/21/176/GMLR dated 08.07.2021
5	The Agency shall reconstruct the damaged wall and raise the height of wall to prevent unauthorized entries of the people. The length of wall to be repaired shall be decided by Chief Conservator of Forests & Director Sanjay Gandhi National Park Borivali.	
6	Next to the SGNP boundary wall, there are Encroachments in the Revenue area. Since Tunnel is opening in that Revenue area, the agency planned to rehabilitate around 700 encroachers of Nahur area. Within the park area, next to that location approximately 100 encroached huts are present. As per the State Government policy, the agency shall rehabilitate SGNP encroachers (100 in number) along with Nahur slum Rehabilitation by providing flats to the eligible encroachers of SGNP.	Complied vide this office letter u/no. Ch.E/21/176/GMLR dated 08.07.2021. BMC is constructing Rehab Buildings at village Kanjur, LBS marg, Kanjur (West) for Rehabilitation of Structures affected on plot bearing CTS no.469/3 of village Nahur near SGNP boundary. In this Rehab Buildings, BMC has proposed to accommodate about 100 PAPs of SGNP. In this regards, this office has requested SGNP to provide list of

		eligible encroachers (100 in numbers) vide this office letter u/no. Ch.E/20/376/GMLR dated 15.03.2021.
7	The Muck disposal plan shall be approved by the Chief Wildlife Warden, and it shall be prepared by the Agency.	The Muck Disposal Plan has been submitted by the Contractual Agency and it would be ensured that same is disposed off in Non-Forest Area. BMC has submitted the muck disposal plan vide this office letter u/no. Ch.E/24/ 819/ GMLR dated 05.08.2024 along with location details vide this office letter u/no. Ch.E/24/972/ GMLR dated 30.08.2024
8	Detailed Hydrological studies shall be made with respect to the drainage of rain water during rainy season with respect to tunnel.	Complied vide this office letter u/no. Ch.E/21/176/GMLR dated 08.07.2021
9	It shall be the responsibility of the Agency to maintain the air quality as prescribed by MoEFCC time to time.	Complied vide this office letter u/no. Ch.E/21/176/GMLR dated 08.07.2021
10	The forest department vehicles shall be permitted to use the tunnel without levying any toll.	Complied vide this office letter u/no. Ch.E/21/176/GMLR dated 08.07.2021
11	As decided in the 8th meeting of State Board for Wild Life held on 20th February 2014, the project proponent shall deposit 2% cost of the project (Rs. 1997.50 Crores) which passes through Sanjay Gandhi National Park with the Sanjay Gandhi National Park of Maharashtra for the conservation of wildlife of Sanjay Gandhi National Park and Tungareshwar Wildlife Sanctuary.	BMC has made Payment amounting to Rs. 39,95,00,000/- towards Conservation of Wildlife of Sanjay Gandhi National Park (SGNP on 05.08.2024 as per demand note issued by CCF & Director, SGNP.
12)	Permission for starting the work on the project shall be granted by the State Government only when road design is modified as per animal passage plan prepared for the portion outside the protected area by the project proponent in consultation with State Chief	Complied vide this office letter u/no. Ch.E/21/176/GMLR dated 08.07.2021

	Wildlife Warden on the basis of WII guidelines named Eco-friendly Measures to Mitigate Impacts on Linear Infrastructures on Wildlife.	
13)	The State Chief Wildlife Warden shall prepare human-wildlife conflict mitigation plan and plan for wildlife conservation for the PA and amount deposited by the user agency as per the condition stipulated by the State Chief Wildlife Warden should be used for implementation of these plans.	Noted.
14)	The annual compliance certificate on the stipulated conditions should be submitted by the project proponent to the State Chief Wildlife Warden and the annual compliance certificate shall be submitted by the State Chief Wildlife Warden to the GoI.	Complied vide this office letter u/no. Ch.E/21/176/GMLR dated 08.07.2021

In view of above, it is requested to process the compliance at earliest please.

Thanking You.

Yours Truly

o/c
NF
10/09/21
EE

Chief Engineer (Bridges)

10/9/21

CC to :

Additional Principal Chief Conservator of Forest (APCCF), Sir

Near Old MHB colony,
LT Road, Borivali (West) Mumbai-400091.

Submitted please.

Yours Truly

o/c
NF
10/09/21
EE

Chief Engineer (Bridges)

10/9/21

APCCF
10-09-21

**OFFICE OF THE CHIEF CONSERVATOR OF FORESTS & DIRECTOR,
SANJAY GANDHI NATIONAL PARK, BORIVALI**

☎ 022-28850364, Email : ccfsgnp@mahaforest.gov.in

No. Desk-2/Land/ 866 /2024-25, dated 11 February, 2025
To,

Additional Principal Chief Conservator of Forests
(Wildlife) West, Mumbai.

Sub : Proposed construction of Tunnel underneath Sanjay Gandhi National Park (SGNP along Goregaon Mulund Link Road at Village Aarey, Gundgaon, Vihar & Nahur Dist. Mumbai Suburban by Municipal Corporation of Greater Mumbai.

Ref : 1) Minutes of 53rd Meeting of the Standing Committee of National Board for Wildlife held on 25.02.2019 circulated vide MoEF&CC (Wildlife Division) F.No. 6-30/2019 WL dated 25.03.2019.
2) Chief Engineer (Bridges), Brihanmumbai Municipal Corporation's letter No. Ch.E./24/1042/GMLR, dt. 10.09.2024

The Standing Committee of the National Board for Wildlife, in its 53rd meeting held on 25.02.2019, recommended the proposal with certain conditions. The user agency, i.e., Brihanmumbai Municipal Corporation, vide letter under Reference No. 2, has submitted a compliance report on the conditions mentioned in the Minutes of the Meeting under Reference No. 1. Based on the report submitted by the user agency, the condition-wise compliance is provided below.

Sr.No.	Condition	Compliance
1	The impact of the project on the Biodiversity needs to be assessed first along with Mitigation Measures for Wildlife.	The user agency has submitted a report on biodiversity assessment and monitoring of the impact of tunnel construction, prepared by BNHS. A copy of the report is attached herewith as Annexure-1 .
2	The proposal is recommended subject to the compliance of following conditions.	-
3	The Project Agency shall carry out a detailed study on the Aquifers of SGNP area with respect to Tulsi and Vihar lake. The proposal shall be cleared subject to the clearance from a reputed agency like Indian Institute of Technology, Powai that there shall be no damage to the aquifers and there shall be no damage to the water of Tulsi and Vihar Lakes.	The user agency has conducted a study on the impact of the tunnel on the aquifer above and the longevity of two major reservoirs, Vihar and Tulsi, located in Sanjay Gandhi National Park, by appointing IIT Bombay. The report from IIT Bombay is attached herewith as Annexure-2 .
4	In Nahur area, SGNP boundary wall and hill surface are in one line, so slum people are entering the park for defecation purpose. Since the proposed Tunnel exit is next to the	The user agency has submitted an undertaking to this effect, which is attached herewith as Annexure-3 .

	wall, it will get damaged while laying the shaft and Tunnel work.	
5	The Agency shall reconstruct the damaged wall and raise the height of wall to prevent unauthorized entries of the people. The length of wall to be repaired shall be decided by Chief Conservator of Forests & Director Sanjay Gandhi National Park Borivali.	The user agency has submitted an undertaking to this effect, which is attached herewith as Annexure-4 .
6	Next to the SGNP boundary wall, there are Encroachments in the Revenue area. Since Tunnel is opening in that Revenue area, the agency planned to rehabilitate around 700 encroachers of Nahur area. Within the park area, next to that location approximately 100 encroached huts are present. As per the State Government policy, the agency shall rehabilitate SGNP encroachers (100 in number) along with Nahur slum Rehabilitation by providing flats to the eligible encroachers of SGNP.	The user agency i.e. Brihanmumbai Municipal Corporation is constructing Rehab Building at Village Kanjur, Tal. Kurla, Mumbai Suburban District for rehabilitation of structures affected on plot bearing CTS No. 469/3 of Village Nahur near SGNP boundary. In this Rehab building, BMC has proposed to accommodate above 100 PAPs of Sanjay Gandhi National Park.
7	The Muck disposal plan shall be approved by the Chief Wildlife Warden, and it shall be prepared by the Agency.	The Muck disposal plan submitted by the user agency is attached herewith as Annexure-5 .
8	Detailed Hydrological studies shall be made with respect to the drainage of rain water during rainy season with respect to tunnel.	The user agency has informed that GMLR tunnel will be constructed using concrete lining which will be water tight and there are minimal chances of ingress of water from outside. The slope of tunnel bed is towards Mulund side and drainage of water entering in tunnel will be disposed of to nearby natural water course/MCGM SWD. For open cut portion of the tunnel portal at Goregaon end, drainage of water entering in tunnel will be disposed to nearby natural water course/MCGM SWD.
9	It shall be the responsibility of the Agency to maintain the air quality as prescribed by MoEFCC time to time.	The user agency has submitted an undertaking to this effect, which is attached herewith as Annexure-6 .
10	The forest department vehicles shall be permitted to use the tunnel without levying any toll.	The user agency has submitted an undertaking to this effect, which is attached herewith as Annexure-7 .
11	As decided in the 8th meeting of State Board for Wild Life held on 20th February 2014, the project proponent	The user agency has deposited ₹39,95,00,000/- towards 2% of the project cost with this office.

	shall deposit 2% cost of the project (Rs. 1997.50 Crores) which passes through Sanjay Gandhi National Park with the Sanjay Gandhi National Park of Maharashtra for the conservation of wildlife of Sanjay Gandhi National Park and Tungareshwar Wildlife Sanctuary.	
	After discussions, the Standing Committee decided to recommend the project subject to the condition that :	
(a)	Permission for starting the work on the project shall be granted by the State Government only when road design is modified as per animal passage plan prepared for the portion outside the protected area by the project proponent in consultation with State Chief Wildlife Warden on the basis of WII guidelines named Eco-friendly Measures to Mitigate Impacts on Linear Infrastructures on Wildlife.	The user agency has informed that the road planning has been modified to include provisions for animal passage. The proposed plans submitted by the user agency are attached herewith as Annexure-8 .
(b)	The project proponent will comply with all the conditions imposed by the State Chief Wildlife Warden.	The user agency has informed this office that they have complied with the conditions imposed by the State Chief Wildlife Warden (refer to points No. 1 to 11).
(c)	The State Chief Wildlife Warden shall prepare human - wildlife conflict mitigation plan and plan for wildlife conservation for the PA and amount deposited by the user agency as per the condition stipulated by the State Chief Wildlife Warden should be used for implementation of these plans.	Copies of the Wildlife Conservation Plan and Human-Wildlife Conflict Mitigation Plan have been submitted vide this office letter No. Desk-2/Land/802/2024-25, dated 24.01.2025.
(d)	The annual compliance certificate on the stipulated conditions should be submitted by the project proponent to the State Chief Wildlife Warden and the annual compliance certificate shall be submitted by the State Chief Wildlife Warden to the Gol.	The user agency has submitted an undertaking to this effect, which is attached herewith as Annexure-9 .



(G. Mallikarjuna)

Chief Conservator of Forests & Director,
Sanjay Gandhi National Park, Borivali

Encl : As above.

✓ Copy with compliments to Chief Engineer (Bridges), Brihanmumbai Municipal Corporation for information and necessary action.

E:\Land\WL Clearance\GMLR NBWL Edited 11.11.2018\compliance NBWL.docx

बृहन्मुंबई महानगर पालिका
 प्रमुख अभियंता (पूल)
 27 FEB 2025
 क्र. प्र.अभि/ 19993 /पूल

1) Ch.E. (City)
 2) Ch.E. (Bridges)
 3) Ch.E. (Water)

EE (GMHR)
 Head

[Signature]
 Ch.E. (Bridges) /c

AE Shejwal

SE. Pravin

[Signature]
 SE
 12/02/23

SE Pravin

[Signature]
 17.03.25
 AE (GMHR)

Annexure-47

Minutes of the 110th meeting of Regional Empowered Committee (REC) of Regional Office, Ministry of Environment, Forest & Climate Change, Nagpur held on 13.12.2023 at 2:30 PM

As per the directions of the MoEF& CC, ROHQ New Delhi notification order No.6-8/2020-ROHQ dated 17th November, 2023, the 110th meeting of the Regional Empowered Committee (REC) of Regional Office, Ministry of Environment, Forest & Climate Change, Nagpur was held on 13.12.2023 at 2:30 PM through hybrid mode.

The following members / special invitees and officials Regional Office were present during the meeting.

1.	Shri.P. Subramanyam, IFS, I/c DDG/ Regional Officer (Central), Ministry of Environment, Forests & Climate Change Regional Office Nagpur	...Chairman Attended through VC
2.	Shri D.S.Ravindran, Member, 6 th Floor, Green KPCL Building, Drugs Control Dept Compound, Palace Road, Bangalore- Karnataka-560009 Email: dsravindran@gmail.com	... Member Attended through VC along with Chairman at RO Bangaluru
3.	Shri C.V.Subba Rao, Member, Door No 62-2-33, Ch Ramakotaiah street, Patamatalanka, Vijayawada-Andhra Pradesh-520010 Email: csraoifs@hotmail.com	... Member Attended through VC
4.	Shri Chitranjan Kumar Sonwane, IFS Deputy Inspector General of Forests (Central) Ministry of Environment, Forests & Climate Change Regional Office Nagpur	...Member Secretary Attended physically at RO Nagpur

Special invitees

- (i) Shri Naresh Zurmure, IFS, APCCF & Nodal Officer (FCA), State Forest Department, Maharashtra. Attended physically at RO Nagpur

Officials from Regional Office MoEF&CC, Nagpur

- (i) Shri C.B. Tashildar, IFS, Assistant Inspector General of Forests (Central) Attended physically at RO Nagpur
(ii) Shri N Dayananda, Technical Officer (Forestry) Attended physically at RO Nagpur

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Ministry of Environment, Forests and Climate Change
Regional Office, Nagpur

At the outset, Chairperson extended a warm welcome to the members of REC, Special invitees and other participants. Thereafter, Committee deliberated on proposals as per the finalized agenda for the 110th REC meeting. The detailed discussion / recommendation of the committee are as follows;

Agenda No 01: Diversion of 19.43 ha of Reserved Forest Land in favour of Municipal Corporation Greater Mumbai for Construction of Tunnel underneath Sanjay Gandhi National Park along Goregaon Mulund Link Road by Municipal Corporation of Greater Mumbai in Mumbai Suburban District in the State of Maharashtra.

The Regional Empowered Committee (REC) has noted the following facts of the proposal:

1. The State Government of Maharashtra vide its letter no FLD-1119/C.R.96/F-10 dated 06.03.2019 placed along with annexure, submitted the above mentioned proposal seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980;
2. Purpose wise breakup of the forest area required for diversion: 19.43 ha for Construction of Tunnel underneath
3. Density of Vegetation: 0.7 and Eco Class 1
4. Legal Status of Forest land: Reserved Forest
5. Status of the User Agency: State Government
6. Cost of the project: Rs. 2000 Crore
7. The UA reported that direct employment for 250 No's and indirect employment for 750 No's will be generated from the project.
8. DFO SGNP Borivali Forest Division reported that the project area is not vulnerable to erosion
9. DFO SGNP Borivali Forest Divisions have reported that no rare/ endangered/ unique species of flora and fauna found in the area
10. DFO SGNP Borivali Forest Divisions have reported that no protected archaeological/ heritage site/ defense establishment or any other important monument is located in the area
11. DFO SGNP Borivali Forest Divisions reported that the requirement of forest land for diversion as proposed by the UA is unavoidable and barest minimum for the project.
12. DFO SGNP Borivali Forest Divisions have reported that no work in violation of FCA, 1980 has been carried out by the User Agency
13. No tree felling is required for the project
14. Site Inspection report of the DFO SGNP Borivali Forest Division has been submitted.
15. Map with DGPS co-ordinates and kml file have been submitted along with the proposal;

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Regional Office, Nagpur

16. The instant proposal was placed before the 96thREC which accorded in principle approval and sought study report from a reputed institution on the effect of tunnels on ecological, hydrological, geological, seismological aspects of SGNP and the carrying capacity ;
17. **The Proposal has already been approved by the SC NBWL**
18. The State Government of Maharashtra vide letter no. FLD-2920/CR-02//F-10 dated 13.10.2023 and The Addl. PCCF and Nodal Officer (FCA), Government of Maharashtra, vide his letter no. Desk-17/FCA-S1/PID-27126/Thane/2023-24/1983 dated 04.10.2023 submitted the reports on Engineering Survey & Geotechnical Investigation, EIA, Groundwater simulation study and biodiversity assessment;
19. The State Government vide proposal No FP/MH/ROAD/428417/2023 submitted one more proposal seeking diversion of 35.5643 ha for Construction of Twin Tube Tunnel 2 Lanes Each from Tikuji Ni Wadi in Thane District to Borivali in Mumbai Suburban District in the State of Maharashtra. **The said proposal is under examination at RO Nagpur.**
20. The UA identified and area of 14.95 ha in Sy No 87, 49/1, 49/2, 53, 50 & 67 at Vasanhira of Chandrapur and an extent of 4.55 ha in Sy No 232/2 in Gondmohadi Chandrapur

Deliberation and recommendation:

The Committee examined and deliberated on facts and the In-Principle approval accorded by the 96th REC and the reports submitted by the State Government including the EIA and biodiversity assessment studies etc in this regard. The Nodal Officer tabled a letter dated 12/12/23 from IIT, Bombay and informed the Committee that the reports submitted by the SG to the Regional Office has been examined by the Department of Civil Engineering IIT Bombay and certified that no adverse effect is anticipated due to the project. The said letter states that the proposed tunnelling using TBM equipped with robust methods of borings will result in minimal impact (ecological, geological, hydrological and seismological). The letter further states that based on borehole logs data, the groundwater level will not be affected as the tunnel alignment passes through the mountainous region and in between (1-2 km from) Tulsi and Vihar lakes and the effect of tunnelling on these water bodies and aquifers has been shown to be insignificant through IIT, Bombay studies. The letter certifies that there is no significant effect on the existing watershed of SGNP area. The letter also certifies the EIA report to be in order. Regarding, the ecological-biodiversity study, it states that the same is ongoing and will continue during construction as well as commissioning.

The Committee enquired from the Nodal Officer on method to be adopted for removing pollution likely to be generated from vehicles. The Nodal Officer (FCA) informed to the committee no vertical chimneys will be built and in any way no such exhausted pollution will be released SGNP as the UA would install a horizontal exhausting duct shaft;



The Committee enquired about status / action taken by the State Government / BMC evicting all encroachments from the SGNP. The Nodal Officer informed to the committee that walls has been constructed all along the SGNP to prevent encroachments, however, for the existing encroachments, the State / BMC has already initiated process for eviction of 800 families and rehabilitation of the those families also under process. The Committee appreciated the efforts made by the State / BMC, however, committee requested the Nodal officer (FCA) to submit detailed report to the RO Nagpur on eviction of encroachers through State Government. Nodal Officer assured to comply with the same.

The Committed noted that the State Government vide proposal No FP/MH/ROAD/428417/2023 submitted one more proposal seeking diversion of 35.5643 ha for Construction of Twin Tube Tunnel 2 Lanes Each from Tikuji Ni Wadi in Thane District to Borivali in Mumbai Suburban District in the State of Maharashtra.

Upon enquiry by the Committee, the Nodal Officer informed that the referred new proposal is submitted by the another agency. The Nodal Officer informed that the State Government would not only continue the studies on eco-biodiversity but is in the process of a holistic study on effects of tunnels on the ecology, hydrology, seismology and carrying capacity of the SGNP and implement the measures;

Recommendation: After detailed deliberations noting that the 96th REC Nagpur on 14.12.2022 has already accorded in principle approval and the Standing Committee of National Board of Wildlife has already granted approval and the IIT, Bombay vide their letter dated 12/12/23 has estimated minimal-insignificant impacts on hydrology, geology, seismology, ecology and the Nodal Officer reiterated the commitment of the State Government to continue and carryout holistic studies and implement the measures, the committee **RECOMMENDED** the proposal to issue **Stage I approval**, subject to the following conditions;

- (i) All conditions recommended by the SC NBWL shall be implemented at the cost of the project;
- (ii) The State Government shall continue cumulative/holistic study on effects of construction of tunnels on the ecological, geological, hydrological, seismological and biodiversity aspects of the Sanjay Gandhi National Park including its carrying capacity from a reputed institution and implement the outcome measures, before taking up any activity underneath SGNP;
- (iii) Proper muck disposal plan shall be implemented and in any way muck disposal shall not be done in the forest area;
- (iv) Work shall be carried out only as per the timings that may be prescribed



- by the CWLW;
- (v) No Labour camps / office etc shall be built in the forest area;
 - (vi) The UA shall ensure proper drainage system to flush out wastage throughout the tunnel and any way such waste / garbage shall not be disposed inside the tunnel area;
 - (vii) The UA at the project cost shall restore the area and compensate for the damage for the flora & fauna of the SGNP in case of any adverse impact (s) occurs during construction & operation phase throughout the project life due to construction of proposed tunnel;
 - (viii) No tree felling shall be carried out in SGNP for the project.
 - (ix) All mitigation measures as suggested in the reports submitted by the State Government shall be implemented by the concerned agency at the project cost.
 - (x) CA scheme shall be prepared and implemented as per the provision of under Sl No 4 of the Schedule II of the Van (Samrakshan Evam Samvardhan) Rules 2023
 - (xi) The UA shall prepare and implement disaster management plan as per the relevant rules / regulation to that extant, if required for such tunnel projects.
 - (xii) Detailed report on eviction of encroachers in SGNP and around area shall be submitted to the RO Nagpur by the State Government.
 - (xiii) The State / UA shall ensure all other approvals / permission under relevant rules / regulation, if any required prior to commencement of the project work.

In view of proposal No FP/MH/ROAD/428417/2023 submitted seeking diversion of 35.5643 ha for Construction of Twin Tube Tunnel 2 Lanes Each from Tikuji Ni Wadi in Thane District to Borivali in Mumbai Suburban District in the State of Maharashtra, the committee opined that to consider the any such proposals under SGNP, the State Government require to carryout holistic study on carrying capacity of the SGNP for allowing such underground tunnels and adverse impact on such projects. The Committee informed the above stand of the REC to the Nodal Officer during the meeting and it is decided that, the RO Nagpur shall inform the same to the State Government for compliance.

Agenda No 02: Diversion of 13.39 ha of forest land in favour of SulwadeJamphalKanoli lift Irrigation Division Dhule for construction of Sulwade Jamphal Kanoli.

The Regional Empowered Committee (REC) has noted the following facts of the proposal:

- (i) The Government of Maharashtra's vide proposal No. FP/MH/HYD/I RRIIG/408643/ 2022 submitted the subject proposal

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Ministry of Environment, Forests and Climate Change
Regional Office, Nagpur

FC-II/MH-104/2019-NGP

Annexure-8

/61479/2024



भारत सरकार

GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

MINISTRY OF ENVIRONMENT, FORESTS &
CLIMATE CHANGERegional Office, Ground Floor, East Wing,
New Secretariat Building Civil Lines, Nagpur -
440001,
apccfcetral-ngp-mef@gov.in

F.No. FC-II/MH-104/2019-NGP/12699

Date: 02.01.2024

To,

The Principal Secretary (Forests),
Revenue and Forest Department,
Hutatma Rajguru Chowk
Madam Cama Marg
Mantralaya, Mumbai - 400032.

Sub: Diversion of 19.43 ha of Reserved Forest Land in favour of Municipal Corporation Greater Mumbai for Construction of Tunnel underneath Sanjay Gandhi National Park along Goregaon Mulund Link Road by Municipal Corporation of Greater Mumbai under Forest Conservation Act, 1980 in Mumbai District in the State of Maharashtra.- FP/MH/ROAD/27126/2017- in principle approval - regarding.

Sir,

Please refer to the Government of Maharashtra letter no. FLD-1119/C.R.96/F-10 dated 06.03.2019 and 13.10.2023 and online application No **FP/MH/ROAD/27126/2017** seeking prior approval of the Central Government under Section-2 (1) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

After careful consideration of the proposal submitted by the State Government and with the approval of the Regional Empowered Committee (REC), I am directed to convey the Central Government's ***in-principle*** approval under **Section '2' (1) of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980** for diversion of **19.43** ha of Reserved Forest Land in favour of Municipal Corporation Greater Mumbai for Construction of Tunnel underneath Sanjay Gandhi National Park along Goregaon Mulund Link Road by Municipal Corporation of Greater Mumbai, in Mumbai District in the State of Maharashtra, subject to the fulfilment of the following conditions:-

1. The legal status of forest land shall remain unchanged;
2. The demarcation of the proposed forest area shall be carried out at suitable places as per the direction of the DCF concerned at the cost of the User Agency;

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3. The State Government shall; carry out compensatory afforestation and its maintenance in the identified non forest area over an extent of **14.95 ha** in Sy No 87, 49/1, 49/2, 53, 50 & 67 at Vasanvihira of Chandrapur and an extent of **4.55 ha** in Sy No 232/2 in Gondmohadi Chandrapur at the cost of the User Agency. The identified non forest area **shall be transferred and mutated in favour of forest department and the State Government shall notify such mutated area in to RF/PF before final approval and copy of such notification shall be submitted along with the compliance report;**
4. **CA scheme shall be prepared and implemented as per the provision of under SI No 4 of the Schedule II of the Van (Samrakshan Evam Samvardhan) Rules 2023;**
5. The State Government shall charge the Net Present Value of the diverted forest land measuring **19.43 ha** from the User Agency as per the orders of the Hon'ble Supreme Court dated 28.03.2008 and 09.05.2008 in IA Nos.826 in 566 with related IA's in Writ Petition (Civil) No.202/1995 and Ministry's guideline No.5-3/2011-FC(Vol-I) dated 06.01.2022 and clarification issued vide letter dated 22.03.2022.
6. Additional amount of the Net Present Value (NPV) of the diverted forest land if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect;
7. All the funds received from the User Agency under the project shall be transferred/ deposited to CAMPA fund only through e-portal (<https://parivesh.nic.in/>);
8. **All conditions recommended by the SC NBWL shall be implemented at the cost of the project;**
9. The State Government shall continue cumulative/holistic study on effects of construction of tunnels on the ecological, geological, hydrological, seismological and biodiversity aspects of the Sanjay Gandhi National Park including its carrying capacity from a reputed institution and implement the outcome measures, before taking up any activity underneath SGNP;
10. Proper muck disposal plan shall be implemented and in any way muck disposal shall not be done in the forest area;
11. Work shall be carried out only as per the timings that may be prescribed by the CWLW;
12. No Labour camps/ office etc shall be built in the forest area;
13. The UA shall ensure proper drainage system to flush out wastage throughout the tunnel and any way such waste / garbage shall not be disposed inside the tunnel area;
14. The UA at the project cost shall restore the area and compensate for the damage for the flora & fauna of the SGNP in case of any



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- adverse impact (s) occurs during construction & operation phase throughout the project life due to construction of proposed tunnel;
15. No tree felling shall be carried out in SGNP for the project.
 16. All mitigation measures as suggested in the reports submitted by the State Government shall be implemented by the concerned agency at the project cost.
 17. The UA shall prepare and implement disaster management plan as per the relevant rules/ regulation to that extant, if required for such tunnel projects.
 18. Detailed report on eviction of encroachers in SGNP and around area shall be submitted to the RO Nagpur by the State Government.
 19. The State / UA shall ensure all other approvals / permission under relevant rules / regulation, if any required prior to commencement of the project work.
 20. Proper labour camps shall be constructed in the non-forest area and in any case, labour camp shall not be made within the RF area;
 21. **After ensuring settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007) and compliance to all such conditions, the State Government shall issue order for working permission and diversion as the case may be;**
 22. User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable;
 23. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourers after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel;
 24. No additional or new path will be constructed inside the forest area for the transportation of construction materials for execution of the project work;
 25. The forest land proposed to be diverted shall under no circumstances be transferred or sublet to any other agencies, department or person without prior approval of Govt. of India;
 26. The total forest area utilized for the project shall not exceed **19.43 ha** and the forest area diverted shall not be used for any purpose other than those shown in the diversion proposal. **The User Agency shall furnish an undertaking to this effect;**
 27. The User Agency and the State Government shall ensure compliance to the all acts, rules, regulation and guidelines of the Ministry, for the time being in force, as applicable to the subject project;
 28. Any other condition that the Regional Office, Nagpur may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area shall be complied by the User Agency;



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29. In the event of failure to comply with any of the above conditions the User Agency is liable for penal action as per the rules / guidelines issued under **Van(Sanrakshan Evam Samvardhan) Adhiniyam, 1980;**
30. The State Government shall process and submit compliance report on the above conditions through online (<https://parivesh.nic.in/>).

The in-principle approval shall be valid for a period of **2 years** from the date of issue of the same. In the event of non- compliance of the above conditions within the stipulated period, this in-principle approval **shall be deemed to be null and void;**

This issues with the approval of DDGF (Central), Regional Office, MoEF & CC, Nagpur.

Yours faithfully,

(C.B. Tashildar)
AIGF (Central)

Copy to:

- i. The IGF (RoHQ), Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi- 110003 **for information please**
- ii. The PCCF (HoFF), Government of Maharashtra, Nagpur.
- iii. User agency.
- iv. Guard file.

(C.B. Tashildar)
AIGF (Central)

Maharashtra Government
Village Sample Seven (Rights Record Sheet)
[Rules 3.5.6 and 7 of the Maharashtra Land Revenue Rights Records and Registers
(Preparation and Maintenance) Rules, 1971]

Village: - **VasanvihanRith (540534)**Taluka: - **Chimur**District: - **Chandrapur**PU-ID: 19479913710 Group No. and Subdivision **49/1**

Bhudharana method		Occupancy class-1				Local name of the farm:	
Area, unit and measurement	Account. No	Name of Occupant	Area	size	Po.No	Modifica tion.No	clan, continent and others
The unit of area is hr. sq.m.	1050	[Madhuri ganesh Singh Shenger	<u>40000</u>	<u>455</u>]	(100)	Other rights others There are 2 moons (1) others 7/11/96 (9) Other 20/07/12 (64) (104) Bank of India (Bank of Easyia) has a loan of Rs. 100000 (104) Other Change in Record no. 100 was mistakenly taken, and the entire agricultural land area of 4 hectares was recorded in the name of the Maharashtra Forest Department. However, according to the registered deed, out of the 4 hectares of agricultural land, 3.67 hectares of land were purchased by the Maharashtra Forest Department, and the remaining 0.33 hectares of land are in the name of Madhuri Ganeshsingh Shegar. As per the order of the Sub-Divisional Officer, correction is being made in R/T.S.-/64/2020-21 (109). Right of way of occupancy Hon. Order from Tehsildar Chimur-R.M.No. 89/RTS 67/2024-25, dated. As per 18/03/2025, Pandan Road is adjacent to the said survey/group no. (121)
	1065	[Maharsh tra Governm ent forest Departm ent	<u>3.67.0</u>	<u>4.15</u>]	(109)	
	1066	[Madhuri ganesh Singh Shenger	<u>0.33.0</u>	<u>0.40</u>]	(109)	
A Cultivable area arable land 4.00.00 Orchard Total LA Area 4,00,000							Other rights others Regarding subdivision (183)
B) Abdominal area (improper planting) Burg (A) Class (B) Total							pending modification: None

799

46

Po.khl code 0,00,00	
Total area 4.00.00 (A+B)	Last modification number 109 dated 13/09/2021
Charges 4.55	
Judi or special Charges	
Old revision no: (9) (58) (64) (83) (100)	Border and boundary signs:

This Village Sample No. 7 has been digitally signed on 24/06/2020003144:35 PM and since the data on Village Sample No. is automated, there is no need to provide any signature up to 7/12.

/12 Download Date 27-00-2025349.36 for verification: en.mitatum.gov.in/a/130110000107133

**Maharashtra Government
Village Sample Seven (Rights Record Sheet)
[Rules 3.5.6 and 7 of the Maharashtra Land Revenue Rights Records and Registers
(Preparation and Maintenance) Rules, 1971]**

Village: - **VasanvihiranRith (540534)**

Taluka: - **Chimur**

District: - **Chandrapur**

Group No. and Subdivision **49/1**

			Details of Area under Crop					Land not available for Cultivation		Grade
years	Season	Account Number	type of crop	Name of crops	water irrigated	Non irrigated	Source of Water Irrigation	Format	Area	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
				Ha.Sqm	Ha.Sq.m				Ha.Sqm	
2023-24	Kharif	1066*	Pure	Rice	0.3100					
2024-25	Kharif	1066*	Pure	Rice	0.3000					
	Total Years	1065*						Government Forest	3.6700	

Note: **This entry is being taken via mobile app.

<p align="center">Government of Maharashtra Village sample Seven (Right record Sheet) [Rules 3,5,6 and 7 of the Maharashtra Land Revenue Rights Records and Registers (Preparation and Maintenance) Rules, 1971] Village – Vasanvihira Rith (540534) Taluka- Chimur Dist- Chandrapur PU-ID: 39374488921 Group No. and Subdivision 49/2 39374488921</p>						
Bhudharana method		Occupancy class - 1		Local name of the farm.		
Area, unit and measurements	Acc. no.	Name of Occupant	Area	shape	Po.Kh Modification.no.	Clan, tribe and other rights
Unit of Area Ha .Sq m	63	[Bhavana Gokarnasing Shengar	4.82.00	5.50]	(99)	Clan name Volume
A)Cultivable Area Arable Land – 4.82.00 Orchard – Total Cul. Area 4.82.00	1065	Government of Maharashtra forest Department	4.82.00	5.50	(99)	Other rights 20/07/12 (64) (burden) (106) [Bank Of India Neri's Rs. 3,00,000 burden note] (106) Right of way of occupancy Order from Hon'ble Tehsildar Chimur – R.Ma. No. 89/RTS 67/2024-25, dated 18.03.2025, Pandan Road is adjacent to the said Survey/group no. (121)
B) Abdominal area (improper planting) Class (a)- Class (b)- Total Po.Kh. Area – 0.00.00						
Total Area 4.82.00 (A+B)						Pending Modification: None
Charges 5.50						Last modification number : 106 and date 28.09.2020
Judy or special Charges						
Old revision no. (64) (66) (83)						Barders and Landmarks:

This village sample number 7 has been digitally signed on 20/04/2025:02:00:55 PM

and since the data of village sample number 12 is self-certified, it is on record 7/12. Page no. 1/2

No signature stamp is required.

7/12 Download Date: 27-07-2025 : 13:43:58 PM. For validity verification, go to <https://digitalsatbara.mahabhumi.gov.n/dar/> and enter the number 1302100001179469

Government of Maharashtra Village sample Twelve (Crop Register) [Rule 29 of the Maharashtra Land Revenue Rights Records and Registers (Preparation and Maintenance) Rules, 1971] Village – Vasanhira Rith (540534) Taluka- Chimur Dist- Chandrapur Group No. and Subdivision 49/2										
Details of area under crop								Land not available for cultivation		Grade
Year	Season	Account no.	Type of crop	Name of crop	Water irrigated	Non irrigated	Source of Water Irrigation	Format	Area	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
					Ha.Sqm	Ha.Sqm			Ha.Sq.m	
2024/25	Throughout the year	1065*						Government Forest	4.8200	

Note: **This entry is being taken via mobile app.

<p align="center">Government of Maharashtra Village sample Seven (Right record Sheet) [Rules 3,5,6 and 7 of the Maharashtra Land Revenue Rights Records and Registers (Preparation and Maintenance) Rules, 1971] Village – Vasanhira Rith (540534) Taluka- Chimur Dist- Chandrapur PU-ID:28241041039 Group No. and Subdivision 87 28241041039</p>						
Bhudharana method	Occupancy class - 1		Local name of the farm.			
Area, unit and measurements	Acc. no.	Name of Occupant	Area	shape	Po.Kh Modification.no.	Clan, tribe and other rights
Unit of Area H.R.Sq m	1045	[Bhavana Gokarnasing Shengar	0.57.00	1.05]	(101)	Clan name Region
A)Cultivable Area Arable Land – 0.57.00 Orchard – Total Cul. Area 0.57.00	1065	Government of Maharashtra Forest Department.	0.57.00	1.05	(101)	Other rights Other 07.11.96 (9) Other 14.07.99 (17) By order of Sub-Divisional Officer Chimur R.M.no. /9/L.ND.18/2015-2016 Bhovarg The square of 2 is being reduced Rs. 70,000 for Neri Kadun.
B) Abdominal area (improper planting) Class (a)- Class (b)- Total Po.Kh. Area – 0.00.00						
Total Area 0.57.00 (A+B)						Pending Modification: None
Charges 1.05						Last modification number : 106 and date 28.09.2020
Judy or special Charges						
Old revision no. (9) (17) (73) (84)						Barders and Landmarks:

This village sample number 7 has been digitally signed on 28/09/2020:004:26:52 PM

and since the data of village sample number 12 is self-certified, it is on record 7/12. Page no. 1/2

No signature stamp is required.

7/12 Download Date: 27-07-2025 : 13:45:04 PM. For validity verification, go to <https://digitalsatbara.mahabhumi.gov.n/dar/> and enter the number 1302100001179469

Government of Maharashtra Village sample Twelve (Crop Register) [Rule 29 of the Maharashtra Land Revenue Rights Records and Registers (Preparation and Maintenance) Rules, 1971] Village – Vasanvihira Rith (540534) Taluka- Chimur Dist- Chandrapur Group No. and Subdivision 87										
Details of area under crop								Land not available for cultivation		Grade
Year	Season	Account no.	Type of crop	Name of crop	Water irrigated	Non irrigated	Source of Water Irrigation	Format	Area	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
					Ha.Sq.m	Ha.Sq.m			Ha.Sqm	
2024/ 25	Throughout the year	1065*						Government Forest	0.5700	

Note: **This entry is being taken via mobile app.

Government of Maharashtra

Village sample Seven (Right record Sheet)

[Rules 3,5,6 and 7 of the Maharashtra Land Revenue Rights Records and Registers (Preparation and Maintenance) Rules, 1971]

Village - Vasanhira Rith (540534)

Taluka- Chimur

Dist- Chandrapur

PU-ID: 27619025851

Group No. and Subdivision 50

Bhudharana method

Occupancy class - 1

Local name of the farm.

Area, unit and measurements	Acc. no.	Name of Occupant	Area	shape	Po.Kh Modification.no.	Clan, tribe and other rights
Unit of Area Ha.R.Sq m	35	[Mirabai daryavsing baghel	1.03.00	1.80]	(99) Clan name Volume
A) Cultivable Area Arable Land - 1.03.00 Orchard - Total Cul. Area 1.03.00	1065	Government of Maharashtra forest Dept.	1.03.00	1.80	(99)	Other rights Other 7/11/96 (9) Bank of India Charges Rs. 15,000 for Nari Kadun (9) Other 14/07/99 (17) burden By order of sub divisional Officer Chimur -R.Ma. No./4/L.N.D. 18/2015- 2016 Bhovarg The square of 2 is bsing reduced to 1. (73) Boja (103) [40000 rupees from Bank of India branch neri Burden Note] (103) Right of way of occupancy Hon. Order from Tehsildar Chimur- R.M.No. 89/RTS 67/2024-25, As per dated 18/03/2025, Pandan Road is adjacent to the said survey/group no. (121)
B) Indigestion area (improper planting) Class (a)- Class (b)- Total Po.Kh. Area - 0.00.00						
Total Area 1.03.00 (A+B)						Pending modification: None
Charges 1.80						Last modification number : 103 and date 07/08/2020
Judy or special Charges						
Old revision no. (64) (66) (83)						Boundary and surveying symbols:

This village sample number 7 has been digitally signed on 20/04/2025:02:01:32 PM

and since the data of village sample number 12 is self-certified, it is on record 7/12. Page no. 1/2

No signature stamp is required.

7/12 Download Date: 27-07-2025 : 13:46:05 PM. For validity verification, go to
<https://digitalsatbara.mahabhumi.gov.n/dar/> and enter the number 1302100001179470

Government of Maharashtra
Village sample Seven (Crop Register)

[Rule 29 of the Maharashtra Land Revenue Rights Records and Registers (Preparation and Maintenance) Rules, 1971]

Village – Vasanvihira Rith (540534)

Taluka- Chimur

Dist- Chandrapur

Group No. and Subdivision 50

			Details of area under crop					Land not available for cultivation		Grade
Year	Season	Account no.	Type of crop	Name of crop	Water irrigated	Non irrigated	Source of water irrigation	Format	Area	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
					Ha. Sqm	Ha. Sqm			Ha. Sq.m	
2024/25	Throughout the year	1065*						Government Forest	1.0300	

Note: **This entry is being taken via mobile app.

Government of Maharashtra

Village sample Seven (Right record Sheet)

[Rules 3,5,6 and 7 of the Maharashtra Land Revenue Rights Records and Registers (Preparation and Maintenance) Rules, 1971]

Village – Vasanhira Rith (540534)

Taluka- Chimur

Dist- Chandrapur

PU-ID: 38578792718

Group No. and Subdivision 53

Bhudharana method	Occupancy class - 1				Local name of the Farm.	
Area, unit and measurements	Account no.	Name of Occupant	Area	shape	P.K Modification no.	Clan, tribe and other rights
Unit of Area H.Sq m	34	[Madhuri Ganeshsing Shengar	3.74.00	6.25]	(97)	Clan name Volume
A) Cultivable Area Arable Land – 3.74.00 Orchard – Total La. Yo. Area 3.74.00	1065	Government of Maharashtra Forest Dept.	3.74.00	6.25	(97)	Other Rights Other 7/11/96 (9) Other 14/7/99 (17) [Other] (94) [08/11/07 from State Bank of Talodhi Balapur Rs. 450,000 burden (94)
B)Indigestion area (Improper planting) Class (A)- Class (B)- Total Po. Kha. 0.00.00						Pending modification : None
Total Area 3.74.00 (A+B)						Last modification number : 97 and date : 24/06/2020
Charges 6.25						
Joint or Special charge						
Old modification no.: (9) (17) (37) (83)						Boundary and surveying symbols: Sadarhu S.N, 1 st in the middle Gota O

This village sample number has been digitally signed on 24/06/2020:05:13:21 and since the data of village sample number 12 is self-certified, no signature stamp is required on the 7/12 record.

7/12 Download Date 27-07-2025:13047.12. To Check validity, go to

<https://digitalsatbara.mahabhumi.gov.in/dslr/> and enter the number 1302100001079351.

Village Sample Twelve (Crop Register)										
[Rule 29 of the Maharashtra Land Revenue Rights (Records and Plantation) Rules, 1971]										
Village – Vasanvihira Rith (540534)			Taluka- Chimur				Dist- Chandrapur			
Group No. and Subdivision			53							
Year	Season	Account Number	Detail of Area under Crop					Land not available for Cultivation		Grade
			Types of Crop	Name of Crop	Water irrigated	Non Irrigated	Source of water Irrigation	Form	Area	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
					Ha.sq.m	Ha.sq.m			Ha.sq.m	
2024-25	Throughout the year	1065*						Government Forest	3.7400	

Note: **This entry is being taken via mobile app.

Government of Maharashtra				
Village sample Seven (Right record Sheet)				
[Rules 3,5,6 and 7 of the Maharashtra Land Revenue Rights Records and Registers (Preparation and Maintenance) Rules, 1971]				
Village – Vasanvihira Rith (540534) Taluka- Chimur Dist- Chandrapur			39896916519	
PU-ID: 39896916519 Group No. and Subdivision 67				
Bhudharana method		Occupancy class - 1		Local name of the farm:
Area, unit and measurements	Account no.	Name of Occupant	Area shape P.K	Modification no.
Unit of Area H.Sq m 15	[Abdul Kalam Khan Abdul Salam khan [Subsum Nish patan -----Shared Area-----	1.12.00 3.35] (98)] (98)		
A)Cultivable Area	1065	Government of Maharashtra forest Dept.	1.12.00 3.35	(98)
Orchard – Total La. Yo. Area 1.12.00 ----- B) Abdominal area (unsuitable for cultivation) Class(A) - Class(B) – Total Po.Kh Kshetra 0.00.00 ----- Total area 1.12.00 (A+B) ----- Charges 3.35 ----- Judy or special Charges -----				
				Clan, tribe and other rights
				Clan name and Volume
				Other right others 25/8/98(13)
				Pending Modification: None.
				Last modification number: 98 and date: 24/06/2020
Old revision no:(13)(84)				Borders and landmarks:

This Village Sample No. 7 has been digitally signed on 24/06/2020:05:14:12PM and since date of village sample No. 12 is self-certified, no signature stamp is required on the 7/12 record.

7/12 Download Date 27-07-2025:13:48:09 PM. To verify the validity. Go to website <https://disitalsatbara.mahabhumi.gov.in/dsir/> and use the number 1302100001079352.

Village Sample Twelve (Crop Register)										
[Rule 29 the Maharashtra Land Revenue Rights Records and Registers (Preparation and Maintenance) Rule, 1971]										
Village:- Vasanhira Rith (540534)			Taluka:- Chimur				District:- Chandrapur			
Group No. and Subdivision 67										
			Details of area under crop					Land not available for cultivation		Grade
Year	season	Account No	Type of crop	Name of crop	Water irrigated	Non irrigated	Source of Water Irrigation	Format	Area	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
					H.R.Sq.m.	H.R.Sq.m			H.R.Sq.m	
2024-25	Whole year	1065*						Government forest	1.1200	

Note:** This entry is being taken via mobile app.

Village Sample Seven (Rights Record Sheet)

[Rules 3.5.6 and 7 of the Maharashtra Land Revenue Rights Records and Registers
(Preparation and Maintenance) Rules, 1971]

Village: - **Godmohadi (540537)**Taluka: - **Chimur**District: - **Chandrapur**PU-ID: 28666416578 Group No. and Subdivision **232/2**

Bhudharana method	Occupancy class-1		Local name of the farm:				
Area, unit and measurement	Account. No	Name of Occupant	Area	size	P.W	Modification. No	clan, continent and others
The unit of area is hr. sq.m.	1169	<u>[Vaxpole Hotel and Resorts Limited Head Office 9 Mittar Hajs.71 Ganesh Chandra Avenue Kolkata 100013 Chief Executive Officer on behalf of West Bengal Shri Jamashankar Ramkisan Moyan (Manager) Rapo Ta Dist Trilokpuri Delhi</u>				(255)	Clan name and region
A Cultivable area arable land 4.55.00 Orchard Total Cul. Area 4.55.00	1174	<u>[Devidas Dasrath Vaidya</u>	<u>30300</u>	<u>616</u>]	(265)	Other rights others Regarding subdivision (183)
B) Abdominal area (improper planting) Burg (A) Class (B) Total Po.Kh code 0,00,00	1175	<u>[Sunil Balkisan Agarwal</u>	<u>15200</u>	<u>309</u>]	(265)	pending Modification: None
Total area 4.55.00 (A+B)	1178	Maharashtra Government Forest Department	4.55.00	8.25		(265)	Last modification number 265 dated 19/06/2020
Charges 9.25							
Judi or special Charges							
Old revision no: (1) (183) (227) (254) (255)							Border and boundary signs:

This Village Sample No. 7 has been digitally signed on 24/06/2020 03:14:35 PM and since the data on Village Sample No. is automated, there is no need to provide any signature up to 7/12.

/12 Download Date 27-00-2025 349.36 for verification: en.mitatum.gov.in/a/130110000107133

Maharashtra Government
Village Sample Seven (Rights Record Sheet)
[Rules 3.5.6 and 7 of the Maharashtra Land Revenue Rights Records and Registers
(Preparation and Maintenance) Rules, 1971]

Village: - **Godmohadi (540537)**Taluka: - **Chimur**District: - **Chandrapur**Group No. and Subdivision **232/2**

			Details of Area under Crop					Land not available for Cultivation		Grade
years	Season	Account Number	type of crop	Name of crops	water irrigated	Non irrigated	Source of water Irrigation	Form	Area	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
				HR.Sq. m	HR.Sq. m				HR.Sq.m	
2024-25	Kharif	1178*	Pure	Rice	4.5000		Lake			
	Total Years	1178*						Government Forest	4.5500	

Note: **This entry is being taken via mobile app.

BRIHANMUMBAI MUNICIPAL CORPORATION

No. Ch.E. /24/ 819 /GMLR dtd. 05/08/24

Office of the
Chief Engineer (Bridges),
 5-B Store Building, Bhandup Complex,
 Dargah Road, Khindipada,
 Mulund (West), Mumbai 400 082.
 Tel. No: 022 25962601 (Extn. 2006),
 Email - che.gmlr@mcgm.gov.in

To,
Chief Conservator of Forest and Director,
 Sanjay Gandhi National Park,
 Borivali (E), Mumbai.

Sub :- Diversion of 19.43 ha of Reserved Forest Land in favour of Municipal Corporation Greater Mumbai for Construction of Tunnel underneath Sanjay Gandhi National Park along Goregaon Mulund Link Road by Municipal Corporation of Greater Mumbai in Mumbai Suburban District in the State of Maharashtra.

Ref :- 1) FC-II/MH-104/2019-NGP/12699 dtd 02/01/2024
 2) Desk-2/Land 1630/2023-24 dtd 04/01/2024
 3) Your letter u/no. कक्ष-२/ जमीन /706 2019-20 dtd 27/05/2019
 4) This office letter u/no. Ch.E. /24/153/GMLR dtd. 30/04/2024

The 'In Principal Approval' is accorded for the GMLR Tunnel Project vide reference under Sr. (1) and accordingly the compliance report was earlier submitted by this office vide Sr. (4) above which is attached herewith for ready reference. The final compliance of this office is now submitted as below:

Sr. no.	Conditions	Compliance
1	The legal status of forest land shall remain unchanged;	Complied vide this office letter u/no. Ch.E. /24/153/GMLR dtd. 30/04/2024
2	The demarcation of the proposed forest area shall be carried out at suitable places as per the direction of the DCF concerned at the cost of the User Agency;	Complied vide this office letter u/no. Ch.E. /24/153/GMLR dtd. 30/04/2024 This office has already demarcated the proposed Forest area in SGNP. If required, the demarcation in forest area will be carried

		<p>out in due course in consultation with DCF. In this regard, this office has submitted letter u/no. Ch.E. /24/664/GMLR dtd. 08/07/2024.</p> <p>The copy of same is enclosed herewith.</p>
3	<p>The State Government shall; carry out compensatory afforestation and its maintenance in the identified non forest area over an extent of 14.95 ha in Sy No 87, 49/1, 49/2, 53, 50 & 67 at Vasanvihira of Chandrapur and an extent of 4.55 ha in Sy No 232/2 in Gondmohadi Chandrapur at the cost of the User Agency. The identified non forest area shall be transferred and mutated in favour of forest department and the State Government shall notify such mutated area in to RF/PF before final approval and copy of such notification shall be submitted along with the compliance report;</p>	<p>Complied vide this office letter u/no. Ch.E. /24/153/GMLR dtd. 30/04/2024</p>
4	<p>CA scheme shall be prepared and implemented as per the provision of under SI No 4 of the Schedule II of the Van (Samrakshan Evam Samvardhan) Rules 2023;</p>	<p>Complied vide this office letter u/no. Ch.E. /24/153/GMLR dtd. 30/04/2024</p> <p>The User Agency BMC has paid the payment amounting to Rs. 2,36,01,364/- towards Compensatory Afforestation on CAMPA portal as per demand note issued by CCF & Director, SGNP. The payment details are uploaded on Parivesh portal. The screenshot of the same is enclosed herewith for your ready reference please.</p>
5	<p>The State Government shall charge the Net Present Value of the diverted forest land measuring 19.43 ha from the User Agency as per the orders of the Hon'ble Supreme Court dated 28.03.2008 and 09.05.2008 in IA Nos. 826 in 566 with related IA's in Writ Petition (Civil) No.202/1995 and Ministry's guideline No.5-3/2011-FC(Vol-I) dated</p>	<p>The User Agency BMC has paid the payment amounting to Rs. 31,00,61,997/- towards Net Present Value on CAMPA portal as per demand note issued by CCF & Director, SGNP. The payment details</p>

	06.01.2022 and clarification issued vide letter dated 22.03.2022.	are uploaded on Parivesh portal. The screenshot of the same is enclosed herewith for your ready reference please.
6	Additional amount of the Net Present Value (NPV) of the diverted forest land if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect;	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024
7	All the funds received from the User Agency under the project shall be transferred/ deposited to CAMPA fund only through e-portal (https://parivesh.nic.in/);	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024
8	All conditions recommended by the SC NBWL shall be implemented at the cost of the project;	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024
9	The State Government shall continue cumulative/holistic study on effects of construction of tunnels on the ecological, geological, hydrological, seismological and biodiversity aspects of the Sanjay Gandhi National Park including its carrying capacity from a reputed institution and implement the outcome measures, before taking up any activity underneath SGNP;	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024
10	Proper muck disposal plan shall be implemented and in any way muck disposal shall not be done in the forest area;	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024. Further, the Muck Disposal Plan has been submitted by the Contractual Agency which is attached herewith and it would be ensured that same is disposed off in Non-Forest Area.
11	Work shall be carried out only as per the timings that may be prescribed by the CWLW;	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024

12	No Labour camps/ office etc shall be built in the forest area;	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024
13	The UA shall ensure proper drainage system to flush out wastage throughout the tunnel and any way such waste / garbage shall not be disposed inside the tunnel area;	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024
14	The UA at the project cost shall restore the area and compensate for the damage for the flora & fauna of the SGNP in case of any adverse impact (s) occurs during construction & operation phase throughout the project life due to construction of proposed tunnel;	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024
15	No tree felling shall be carried out in SGNP for the project.	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024
16	All mitigation measures as suggested in the reports submitted by the State Government shall be implemented by the concerned agency at the project cost.	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024
17	The UA shall prepare and implement disaster management plan as per the relevant rules/ regulation to that extent, if required for such tunnel projects.	Complied vide this office letter u/no. Ch.E. /24/153 /GMLR dtd. 30/04/2024
18	Detailed report on eviction of encroachers in SGNP and around area shall be submitted to the RO Nagpur by the State Government.	Noted.
19	The State / UA shall ensure all other approvals / permission under relevant rules / regulation, if any required prior to commencement of the project work.	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024
20	Proper labour camps shall be constructed in the non-forest area and in any case, labour camp shall not be made within the RF area;	Complied vide this office letter u/no. Ch.E. /24/153 /GMLR dtd. 30/04/2024
21	After ensuring settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007) and compliance to all such conditions, the State Government shall issue order for working permission and diversion as the case may be;	Noted.

22	User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable;	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024
23	Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourers after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel; .	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024
24	No additional or new path will be constructed inside the forest area for the transportation of construction materials for execution of the project work;	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024
25	The forest land proposed to be diverted shall under no circumstances be transferred or sublet to any other agencies, department or person without prior approval of Govt. of India;	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024
26	The total forest area utilized for the project shall not exceed 19.43 ha and the forest area diverted shall not be used for any purpose other than those shown in the diversion proposal. The User Agency shall furnish an undertaking to this effect;	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024
27	The User Agency and the State Government shall ensure compliance to the all acts, rules, regulation and guidelines of the Ministry, for the time being in force, as applicable to the subject project;	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024
28	Any other condition that the Regional Office, Nagpur may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area shall be complied by the User Agency;	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024
29	In the event of failure to comply with any of the above conditions the User Agency is liable for penal action as per the rules / guidelines issued under Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980;	Complied vide this office letter u/no. Ch.E. /24/153/ GMLR dtd. 30/04/2024

30	The State Government shall process and submit compliance report on the above conditions through online (https://parivesh.nic.in/).	Noted.
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Considering the above compliance, you are requested to accord Final Approval' for the GMLR Tunnel Project work.

(Acc. - as above in 4 sets)

Thanking you.

Yours Truly

sd/-

Chief Engineer (Bridges)

CHIEF ENGINEER (GMLR) / 24/819 / 5 AUG 2024

Cc to -

DMC (Infra)

Sir,

Submitted please.

[Signature]
5/8/24
Chief Engineer (Bridges)

बृहन्मुंबई महानगरपालिका
उपवास्तु (सामग्री सुविधा)
वाणिज्य विभाग
12 AUG 2024
क्र.सप.आ./पा.सु./ 2111
14 AUG 2024

Ch.Eng.(Rds./Bridges/SWD)

[Signature]
12/08/2024
D.M.C. (Infra)

[Signature]
19/8
19/8

बृहन्मुंबई महानगर पालिका
प्रमुख अभियंता (पूल)
16 AUG 2024
क्र. प्र.अधि/ 8137 /पूल

Dy.Ch.E(City / WS/ES/GMLR/Coastal Road)
EE(P) to Ch.E.(Br)
AO(Gen / Exp / Est)
1) For n/a please
2) Please speak / report
3) Inform to concerned

[Signature]
AE Muli

[Signature]
CH.E. (Bridges) /c

[Signature]
for n/a please
Andi
23-8-24

[Signature]
21/07



☎:022-28692668/ 28692596
apccfwlmumbai@mahaforest.gov.in

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महाराष्ट्र शासन
महसूल व वन विभाग
अपर प्रधान मुख्य वनसंरक्षक
वन्यजीव पश्चिम प्रदेश मुंबई
जुनी एम.एच.बी. कॉलनी, एल.टी.रोड,
बोरीवली (पश्चिम), मुंबई - 400091



जा.क्र.कक्ष-3/जमीन/FCA/प्र.क्र.57/ 461 /2024-25

दिनांक - 12/09/2024

पत्र/ईमेलद्वारे

प्रति,

अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी,
महाराष्ट्र राज्य, नागपूर

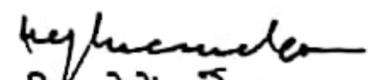
विषय : Diversion of 19.43 ha. Reserved Forest Land in favour of Municipal Corporation Greater Mumbai for Construction of Tunnel underneath Sanjay Gandhi National Park along Goregaon Mulund Link Road by Municipal Corporation of Greater Mumbai in Mumbai Suburban District in the State of Maharashtra.

- संदर्भ :** 1) Ministry of Environment, Forest & Climate Change, Regional Office, Nagpur's Letter no.FC-II/MH-104/2019-NGP/12699, दि.02/01/2024.
2) अपर प्रधान मुख्य वनसंरक्षक तथा केंद्रस्थ अधिकारी महाराष्ट्र राज्य, नागपूर यांचेकडील पत्र क्र.कक्ष-17/S2/PID-27126/Thane/3105, दि.06/02/2024.
3) मुख्य वनसंरक्षक व संचालक, संजय गांधी राष्ट्रीय उद्यान, बोरीवली यांचेकडील पत्र क्र.कक्ष-2/जमीन/1113, दि.13/03/2024.

विषयांकित प्रस्तावास संदर्भ क्र.1 अन्वये 1 ते 30 अटींवर तत्वतः मंजूरी प्रदान करण्यात आली होती. त्यानुसार तत्वतः मंजूरीच्या पत्रातील अटींचा पूर्तता करणेकरीता आपण संदर्भीय पत्र क्र. 2 अन्वये या कार्यालयास कळविले होते. त्याअनुषंगाने मुख्य वनसंरक्षक व संचालक, संजय गांधी राष्ट्रीय उद्यान, बोरीवली यांनी मुद्दे निहाय अहवाल प्रकल्प यंत्रणेकडून प्राप्त करून घेऊन संदर्भीय पत्र क्र.3 अन्वये या कार्यालयास सादर केला आहे.

2.00 तरी मुख्य वनसंरक्षक व संचालक, संजय गांधी राष्ट्रीय उद्यान, बोरीवली यांचेकडील मुद्देनिहाय पूर्तता अहवाल पुढील कार्यवाहीसाठी आपलेकडे पाठविण्यात येत आहे.

सहपत्र : वरीलप्रमाणे.


(डॉ. व्ही. क्लेमेंट बेन)

अपर प्रधान मुख्य वनसंरक्षक
वन्यजीव पश्चिम प्रदेश
मुंबई

प्रत : मुख्य वनसंरक्षक व संचालक, संजय गांधी राष्ट्रीय उद्यान, बोरीवली यांना माहिती व योग्य त्या कार्यवाहीसाठी.

प्रत : कार्यकारी अभियंता, जी.एम.एल.आर. बृहन्मुंबई महानगरपालिका यांना माहिती व योग्य त्या कार्यवाहीसाठी.

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Translated Annexure 17

Maharashtra Government
Revenue and Forest Department
Additional Principal Chief Conservator of Forests, Wildlife West
Region, Mumbai

U/no. Chamber -3/Land/FCA/Sr. NO. 57/461/ 2024-25 dated 12.09.2024

To
Additional Principal Chief Conservator of Forests,
Maharashtra State,
Nagpur.

Subject: Diversion of 19.43 hectares of reserved forest land for the construction of a tunnel underneath Sanjay Gandhi National Park along the Goregaon-Mulund Link Road by the Municipal Corporation of Greater Mumbai.

References:

1. Ministry of Environment, Forest & Climate Change, Regional Office, Nagpur's letter dated January 2, 2024.
2. Letter from the Additional Principal Chief Conservator of Forests and Central Officer, Maharashtra State, Nagpur, dated February 6, 2024.
3. Letter from the Chief Conservator of Forests and Director, Sanjay Gandhi National Park, Borivali, dated March 13, 2024.

Reference is requested to the Reference u/no.1, initially, the proposal

was in principle approved with conditions (1-30) as per the Ministry of Environment, Forest & Climate Change's letter. For doing the needful, letter under reference No.2 was informed to this office. The Chief Conservator of Forests and Director, Sanjay Gandhi National Park, Borivali, submitted a report after verifying the conditions vide above letter under reference at Sr no.3.

The compliance report is now being forwarded to your office for further necessary action.

Sd/-

(Dr. V. Clement Ben)

(Additional Principal Chief Conservator of Forests)

Western Forest Region

Mumbai

Copy to:

- Additional Principal Chief Conservator of Forests and Central Officer,
Maharashtra State, Nagpur
- Chief Conservator of Forests and Director, Sanjay Gandhi National Park, Borivali
- Executive Engineer, GMLR, Brihanmumbai Municipal Corporation

BRIHANMUMBAI MUNICIPAL CORPORATION

No. Ch.E./24/1319/GMLR 6-11-24

Office of the
Chief Engineer (Bridges),
5-B Store Building, Bhandup Complex,
Dargah Road, Khindipada,
Mulund (West), Mumbai 400 082.
Tel. No: 022 25962601 (Extn. 2006),
Email - che.gmlr@mcgm.gov.in

To,
Chief Conservator of Forest and Director,
Sanjay Gandhi National Park,
Borivali (E), Mumbai.

Sub :- Diversion of 19.43 ha of Reserved Forest Land in favour of Municipal Corporation Greater Mumbai for Construction of Tunnel underneath Sanjay Gandhi National Park along Goregaon Mulund Link Road by Municipal Corporation of Greater Mumbai in Mumbai Suburban District in the State of Maharashtra.

Ref :- 1) FC-II/MH-104/2019-NGP/12699 dtd 02/01/2024
2) Desk-17/FCA-S2/PID-27126/Thane/1522/2024-25 dtd 03.10.2024
3) FC-II/MH-104/2019-NGP/13673 dtd 30/10/2024

Sir,

Reference is requested to the "In Principal Approval" accorded for the GMLR Tunnel Proposal as per reference no. 1 above and further State Govt. has recently submitted the compliance report to Central Govt. Regional Office at Nagpur vide reference no. 2 above. In reply, AIGF (Central) has now forwarded the proposal for compliance of some of the conditions as per reference no. 3. The compliance of conditions raised by Central Govt. (AIGF Central) is as below:

Sr. no	Conditions	Compliance
1	In compliance to the condition No. (iii), the Non Forest area over an extent of 14.95 ha I S. No 87, 49/1,49/2,53,50 & 67 at Vasanhira of Chandrapur and an extent of	The identified non forest area at Vasanhira & Gondmohadi at Chandrapur are transferred and Property Card is in the name of Forest Department (Copy enclosed)

o/c

	4.55 ha in Sy No 232/2 in Gondmohadi Chandrapur which is claimed to be transferred and mutated in favour of the State Forest Department shall be notified as RF/PF and the copy of the same may be submitted for record purpose.	The proposal of declaring CA land as Reserved Forest / Protected Forest has been submitted by CCF, Chandrapur to APCCF (Conservation) State Govt, Nagpur on 21.10.2024. The copy of same is enclosed herewith.
2	<p>The Compliance report to the condition No xviii may please be submitted.</p> <p><i>Condition No xviii of In Principal Approval -</i></p> <p><i>Detailed report on eviction of encroachers in SGNP and around area shall be submitted to the RO Nagpur by the State Government.</i></p>	<p>BMC is constructing Rehab Buildings at village Kanjur, LBS marg, Kanjur (West) for Rehabilitation of Structures affected on plot bearing CTS no.469/3 of village Nahur near SGNP boundary. In this Rehab Buildings, BMC has proposed to accommodate about 100 PAPs of SGNP.</p> <p>In this regards, this office has requested SGNP to provide list of eligible encroachers (100 in numbers) vide this office letter u/no. Ch.E/20/376/GMLR dated 15.03.2021.</p>

(Acc.- as above)

In view of above compliances, you are requested to forward this report to State Govt and recommend for issue of Forest Clearance (Final Approval) for the GMLR Tunnel Project.

Thanking you.

Yours Truly

[Signature]
Chief Engineer (Bridges)

Falkar
8-11-24

लिपीक

आवक जावक

मुख्य वनसंरक्षक व संचालक
संजय गांधी राष्ट्रीय उद्यान,
बोरोवली

[Signature]
01c
NP
11/11/24



☎:022-28692668/ 28692596
apccfwlmumbai@mahaforest.gov.in



महाराष्ट्र शासन
महसूल व वन विभाग
अपर प्रधान मुख्य वनसंरक्षक
वन्यजीव पश्चिम प्रदेश मुंबई
जुनी एम.एच.बी. कॉलनी, एल.टी.रोड,
बोरीवली (पश्चिम), मुंबई - 400091



Annexure-19

जा.क्र.कक्ष-3/जमीन/FCA/प्र.क्र.57/794 /2024-25

दिनांक - 13 /01/ 2025

पत्र/ईमेलद्वारे

प्रति,

अपर प्रधान मुख्य वनसंरक्षक व केंद्रस्थ अधिकारी,
महाराष्ट्र राज्य, नागपूर

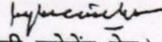
विषय : Diversion of 19.43 ha. Reserved Forest Land in favour of Municipal Corporation Greater Mumbai for Construction of Tunnel underneath Sanjay Gandhi National Park along Goregaon Mulund Link Road by Municipal Corporation of Greater Mumbai in Mumbai Suburban District in the State of Maharashtra.

- संदर्भ :** 1) Ministry of Environment, Forest & Climate Change, Regional Office, Nagpur's Letter no.FC-II/MH-104/2019-NGP/12699, दि.02/01/2024.
2) या कार्यालयाचे पत्र क्र.कक्ष-3/जमीन/FCA/प्र.क्र.57/461, दि.12/09/2024.
3) Ministry of Environment, Forest & Climate Change, Regional Office, Nagpur's Letter no.FC-II/MH-104/2019-NGP/13673, दि.30/10/2024.
4) मुख्य वनसंरक्षक व संचालक, संजय गांधी राष्ट्रीय उद्यान, बोरीवली यांचेकडील पत्र क्र.कक्ष-2/जमीन/689, दि.23/12/2024.

विषयांकित प्रस्तावास संदर्भ क्र.1 अन्वये 1 ते 30 अटींवर तत्वतः मंजूरी प्रदान करण्यात आली आहे. त्या अनुषंगाने मुद्दे निहाय अहवाल संदर्भीय पत्र क्र.2 अन्वये आपलेकडे पाठविण्यात आला होता.

2.00 Ministry of Environment, Forest & Climate Change, Regional Office, Nagpur's यांनी संदर्भीय पत्र क्र.3 अन्वये सदर प्रकरणी 2 मुद्दे उपस्थित केले आहेत. त्यानुसार सदर मुद्द्यांचा पूर्तता अहवाल मुख्य वनसंरक्षक व संचालक, संजय गांधी राष्ट्रीय उद्यान, बोरीवली यांनी प्रकल्प यंत्रणेकडून प्राप्त करून घेवून संदर्भीय पत्र क्र.4 अन्वये या कार्यालयास सादर केला आहे. तरी सदरचा मुद्देनिहाय पूर्तता अहवाल पुढील कार्यवाहीसाठी आपलेकडे पाठविण्यात येत आहे.

सहपत्र : वरीलप्रमाणे.


(डॉ. व्ही. क्लेमेंट बेन)
अपर प्रधान मुख्य वनसंरक्षक
वन्यजीव पश्चिम प्रदेश
मुंबई

प्रत : मुख्य वनसंरक्षक व संचालक, संजय गांधी राष्ट्रीय उद्यान, बोरीवली यांना माहिती व योग्य त्या कार्यवाहीसाठी.

प्रत : कार्यकारी अभियंता, जी.एम.एल.आर. बृहन्मुंबई महानगरपालिका यांना माहिती व योग्य त्या कार्यवाहीसाठी.

Translated Annexure 19

Maharashtra Government

Revenue and Forest Department

Additional Principal Chief Conservator of Forests, Wildlife West
Region, Mumbai

U/no. Chamber -3/Land/FCA/Sr. NO. 57/794/ 2024-25 dated 13.01.2025

Letter/Email

To

Additional Principal Chief Conservator of Forests,
Maharashtra State,
Nagpur.

Subject: Diversion of 19.43 hectares of reserved forest land for the construction of a tunnel, underneath Sanjay Gandhi National Park along the Goregaon-Mulund Link Road by the Municipal Corporation of Greater Mumbai.

References:

1. Ministry of Environment, Forest & Climate Change, Regional Office, Nagpur's letter dated January 2, 2024.
2. This Office Letter U/no. Chamber -3/Land/FCA/Sr. NO. 57/461/ 2024-25 dated 12.09.2024
3. Ministry of Environment, Forest & Climate Change, Regional Office, Nagpur's letter u/no.FC-II/MH-104/2019-NGP/13673 dated 30.10.2024.

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4. Letter u/no. Chamber-2/Land/689 dated 23.12.2024 from the Chief Conservator of Forests and Director, Sanjay Gandhi National Park, Borivali.

Reference is requested to the Reference u/no.1, initially, the proposal was in principally approved with conditions (1-30) as per the Ministry of Environment, Forest & Climate Change's letter.

Two issues were raised by the Ministry of Environment, Forest & Climate Change, Regional Office, Nagpur, on October 30, 2024, which have been addressed in the report vide above reference number 3.

Thereafter, the Chief Conservator of Forests and Director, Sanjay Gandhi National Park, Borivali, submitted report after verifying the conditions on December 23, 2024 under letter at reference number 4.

The compliance report is now being forwarded to your office for further necessary action.

Sd/-

(Dr. V. Clement Ben)

(Additional Principal Chief Conservator of Forests)

Western Forest Region

Mumbai

CC to:

- Additional Principal Chief Conservator of Forests and Central Officer, Maharashtra State, Nagpur
- Chief Conservator of Forests and Director, Sanjay Gandhi National Park, Borivali
- Executive Engineer, GMLR, Brihanmumbai Municipal Corporation